centres; or is it because there are areas of drought and floods in certain parts...

AN HON. MEMBER: Or cyclone.

SHRI INDRADEEP SINHA: In 1974-75 the whole cou itry passed through an unprecedented economic crisis. The agricultural production declined, the industrial production stagnated and there was ev< n st\gnation of national income. So when everytning declines, to exo pt that the performance of the L1C Development Officers must go c 1 increasing—this is a stand which n< reasonable person can take. So I wi 1 again request the lion. Finance Minister to advance one step further and give a categorical insurance that the 1976 order will be kept in abeyance and he is prepa"ed to discuss the nutter with he LIC Development Offic rs without any preconditions being lid down either on his behalf or on their behalf.

SHRI H. M. FA.TEL: I have already answered t lat.

SHRI INDRAD-CEP SINHA: Sir t'ns is very strange.

SHRI H. M. PATEL: Sir, I have already said mori than once that I am not prepared o commit anything. You charge me Pith misleading the House. This is not only unmerited but, I think, is higl ly objectionable... *(Interruptions.)* r herefore. I am not prepared to disci. ?s the matter when people make sucl entirely baseless statements.

SHRIMATI NO)RJEHAN RAZACK (Tamil Nadu): I would like to know from the hon. Minister whether he can give an assunnce that the Agreement would be stayed and this would be followed by bilateral negotiations.

SHRI H. M. PATEL: No.

श्री नागेश्वर प्रसाद शाही : (उत्तर प्रदेश): मैं मंत्री महोदय से जानना चाहूंगा कि इन तमाम विषयों पर विचार करते समय और निर्णय लेते समय क्या वे इस बात पर ध्यान रखेंगे कि पालिसी होल्डर्स के लिए मिनिमम डिविडंड का प्रायोजन किया जा सके ? अब तक कोई मिनिमम नहीं है और पालिसी होल्डर्स के लिए कोई अर्गेनाइजड फोरम नहीं है जो अपने क्लैम्स को सरकार के सामने रख सकें ।

SHRI H. M. PATEL: Sir, I pointed this out earlier—of course, certain lion. Members did not like it—that the policy-holders' case has been going by default, because there is nobody to speak for them. But I would also like to keep the matter in proper perspective. It is not just the Development Officers' failure to perform satisfactorily which is responsible for this, but there, are other causes also, and I will certainly go into all of them in order to see that the policy-holders' interests are also safeguarded... *(Interruptions)*

I.THE APPROPRIATION BILL, 1978 *contd.*

II. THE APPROPRIATION (NO. 2) BILL, 1978- —*contd.*

SHRI NRIPATI RANJAN CHOUDHURY (Assam): Mr. Deputy Chairman, Sir, the Appropriation Bill, 1978, is really a procedural matter and so I have nothing to say about that. The present Government has also come forward with this Bill as a matter of procedure. So I think I should not devote much of my time to this Bill. Sir, the Appropriation Bill No, 2 relates to supplementary grants. Sir, before I start my observations on the performance of the Janata Party Government during the last one year, I pick up the thread from where the I Finance Minister concluded his replies 1 to the Calling Attention. The Finance Minister is very much firm in his stand that the cost norm should be very much observed while fixing the

[Shri Nripati Ranjan Choudhuryl

emoluments of the LIC Development Officers. If the same cost norm is applied to the Government, I am afraid what will happen to the many Ministers sitting there? While placing the budget for 1977-78, he had shown that the deficit will be Rs. 84 crores. But what do we find at the end of the year? The budgetary deficit goes up to 970 crores of rupees. If this cost norm is to be applied while paying the salary and other emoluments of the Minister, then what would be the fate of the Finance Minister? Sir, Shri Morarji Desai is the Prime Minister. He made public statements saying that there would be no deficit-financing. And the Finance Minister comes with a budget in which we find a deficit of 1100 crores of rupees. If the same norm is applied in their case, then for this type of performance the Finance Minister and the Prime Minister should have been dismissed or their salaries should have been cut. What should happen to them? And what will be the salary and allowances of our Health Minister, Shri Rajnarain, whose programme is not health but giving amusement to the people and to Members of this House and that House? I think we cannot spend such a huge amount out of the public exchequer for giving public amusement. We cannot do that. Sir. this is a passing remark that I am making. I am going to make my observations.

What is the performance of this Janata Govei-nment during the last one year? We have to pass this Appropriation Bill because if we do not pass it, then they will not get their salaries and probably we will also not get ours. It is in our interest that we should pass it. But the Government shou]d take note of what the people think of their performance. We are having a peculiar Government for the last one year. The Prime Minister is not engaged in any sort of developmental thin?. His only programme is to enforce total prohibition inside the country and to propagate urine therapy.

SHRI LAKSHMANA MAHAPATRO (Orissa): Don't think from outside. Think from inside.

SHRI NRIPATI RANJAN CHOUDHURY: Not only inside the country, but outside the country also, he talks about urine therapy to foreign press. We have a Home Minister who is not interested in the development of weaker sections. He has no worry about the atrocities committed on Harijans. During his tenure of office, the Harijans are being burnt alive, their lands are being snatched away. He cannot protect them. But he is very much engaged with the 'jati toda' movement. So, what is the position now? The Prime Minister is busy with *dam*, and the Home Minister is busy with *joru*, that means 'wife'. Then comes our other partner in the Janata conglomerate, the so-called Jan Sanghis and the RSS people. Their whole worry is the protection of cows—"Go mata ko bachayiye". These are the three corner stones of the Janata Party's policy or the Janata Government's policy. So, the Janata Party, the Janata Government is always busy with 'daru, joru and goru." There is no other problem in this country, according to them. So, Sir, if there can be a total prohibition, if the people accepted this urine therapy, if all the people accept the inter-caste marriages, and if the cow slaughter is banned then everything will be all right and we will have a paradise on the earth. So, these are the sermons with which our national leaders are busy, the national leaders in whom 600 million people of our country have put their trust. So, these national leaders are busy with these things about which the common people of this country do not bother at all. But leave it at that, Sir. There is another thing. Sir, 30 years of independence have passed and we have seen five Plans.

SHRI HAMID ALI SCHAMNAD (Kerala): Twenty-nine years of your rule and only one year of their rule.

SHRI NRIPA "I RANJAN CHOUDHURY; I am 01 ly confining it to one year.

SHRI HAMII ALI SCHAMNAD: Thirty minus tw mty.nine is equal to one.

SHRI NRIPA'T RANJAN CHOUDHURY; I am coming to that.

SHRI HAMIE ALI SCHAMNAD: So, you wait for another 29 years.

SHRI NRIPA :i RANJAN CHOUDHURY: Sir, we have seen five consecutive Five. Year Plans and some Annual Plans. But have you ever heard the State Governments throwing away the Plan document? They have totally rejected he Plan document prepared by this Government. They have rejected to ally the document that was placed before the National Development Coi ncil. Have you ever heard of such a situation? But this happened now. Within one year they brought this cou ltry to such a position that there j . a total confusion and they do nol know what to do. They have so n any partners in the Government. If Mr. Vajpayee says that you go to t le right, Mr. Charan Singh says, "No, there must be some westward bend." Then Mr. George Fernandes will .ay, "No. Go to the right but some eft bent must be there." Then Pr me Minister Morarji-bhai will say, "N , I am going towards the north." This Government cannot do anything. A 1 atally confusing state of affairs is prev iling. There is total inaction. They cannot act. They promised to the people that they are going to set things right. They told people that things have gone wrong all these 30 yea s and particularly during the emergency and that they were going to s< t these things right. But, when they :ot the power, they started this type of nulla jrulla and *did not* take any action; there is complete inaction. I want to ask a simple question, why are they here? Do they want to rule ? And, if they want to rule, they wa it to rule for what; for delivering th; grea'-est good to the greatest number of people or just to perform an entertainment programme by the great national oriental circus, which will have some clowns and some *palwans*, who will show their feats and amusement programme? What for are they here? Are they here for that? This *daru, joru* and *goru* approach will not solve the problems. In totality, what they will show is an insanity fair. It is an insanity fair and people had not voted them to power only to have an entertainment programme in a great national insanity fair.

SHRI U. K. LAKSHMANA GOWDA (Karnataka): Mr. Choudhury, don't you forget that in your time you too had some clowns among you.

SHRI NRIPATI RANJAN CHOUDHURY: Sir, they did not promise to the people earlier that they would provide them with an amusement programme. If they had promised them, then it was all right. But, that is not the case. Then, Sir, what should happen to our Prime Minister for not keeping his promises, what should happen to the Finance Minister who cannot give us a clear picture in the Budget Estimates, what should happen to our Health Minister who knows no health, but only performs some entertainment programme? What should happen to all of them?

SHRI HAMID ALI SCHAMNAD: Wait and see what happens to them.

SHRI NRIPATI RANJAN CHOUDHURY: They promised, Sir, that they would definitely provide the greatest good to the greatest number. But, what do we find? We find that all their programmes, their plans and the Budget itself, is not for delivering goods to the greatest number but for delivering greatest good to the smallest number. Only the big business houses and monopolists are being bene, fited by their budget proposals and nothing to the common man. They say that they will give relief to agriculturists and farmers. But, how can they give relief to agriculturists and

[Shri Kripati Ranjan Choudhury]

farmers when the cost of everything goes up, when the cost of electricity goes up, when the cost of inputs which are needed for agricultural production goes up? How can they give relief to agriculturists by these budget proposals? They cannot give. They are here only to give bluff to the people and all money and resources to the big business houses, industrialists, profiteers, blackmarketeers, hoarders and smugglers. What has happened? Smuggling was practically put to an end but after the take-over of the Central Government by the Janata Party smuggling has come up. Certain smugglers who surrendered at the Jaslok Hospital, took a vow before Shri Jayaprakash Narayan and became neo Gandhis of Bombay, have all flocked tr?ether, formed a syndicate and are nolding the field again. And all these things *s.re* going on with the connivance of the Customs authorities. Such things are going on everyday. You will find from the press reports that these things are going on. Bombay now has become a smugglers' paradise and 1he smuggling is going on again in full swing.

Secondly, Sir, immediately after the present Budget, not only the prices of essential commodities have gone up, but stocks have been withdrawn by the stockists from the market and, therefore, an artificial scarcity has been created all over the country. Even in Delhi, in the President's Estate, which is not very far from here, things have gone out of market; stocks have been withdrawn with the hope of getting a higher price after a few days. These things are brought to the notice of the Government but the Government takes no action. Naturally, therefore, there is reason to believe that this Government is not for the people, not for the downtrodden, not for the weak, but it is for the profiteers, for the b^ck-marke. teers, for the hoarders and smugglers.

Sir, we do not want a Government which should look after the interests of anti-social elements. We want that smuggling should be stopped; we want that profiteering and black-marketing should be stopped and stringent action should be taken against the profiteers, the black-marketeers and the hoarders. Sir, people in mas$_s$ rallies have demanded these things but, as I said, this Government is the Government of inaction. They do not care about these demands. They are here not to perform the duties; they are here not to deliver goods to the people; they are here— only to provide amusement to the people and that is why they are only providing amusement to the people.

Sir, the real test of democracy lies in the performance of the Government, We hear the Ministers who come here during the Question Hour. We see the Prime Minister when he comes and tells us that he wants to bring back democracy in the country. But, Sir, what is his performance- He is showing only the arrogance and nothing else. Immediately he took over his office, he made certain remarks against the women of the world and you know what was the reaction. Then he made some other remarks and finally he said about Sikkim...

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KRIPAL SINHA): Sir, the hon. Member is not speaking on the Appropriation Bill.

SHRI NRIPATI RANJAN CHOUDHURY: All these things come under the performance of the Government.

MR. DEPUTY CHAIRMAN: Please be brief and try to wind up.

SHRI NRIPATI RANJAN CHOUDHURY: I will finish within two minutes. Sir, the Prime Minister made a statement on Sikkim and by making a statement against the nation about Sikkim, he was not satisfied.

While clarifying hif position in the House, he made ai other statement about Goa. Thr *h* how they are serving the interest of the nation by continuing in the (ovemment.

Sir, last of all, I want to submit that the present Government has failed to give seem ty to the life and property of the people. You find lawlessness is increasing. Atrocities are being committ d on the weaker sections of the peoj le, particularly, in the States' where t ie Janata Party is ruling. The intensity of these atro-cities has increased very much. Therefore, if you take t ie performance of the Government into consideration, what should be the fate of this Government? what £ hould be the fate of this Governmei t? Should they be dismissed or si ould their salaries be decreased? Sho ild a Minister like Mr. Rajnarain paj some penalty for continuing in the 3overnment? What should be the fatt of this Government? This ques ion arises when we look at the natioi al scene in its totality. Now, Sir, you would like to know what do the people think of this Government. If jou permit me, I will give one common slogan. If you rule it out as unp lrliamentary, I will withdraw it. Bi.t I would like to give one common logan which is very much popular now. The slogah is:

''जनता पार्टी कंस है, राजनारायण क्लाउन हैं।

,This is the most popular slogan in Delhi, U.P., Biha and so on. This is how the people look at this Government. Then, we find that the members of this Government say that cost norms should be there in regard to fixation of sala ies and other things. Should these no ras be applied to them also? With these words, I resume my seat.

SHRI U. K. LAKSHMANA GOWDA: Mr. Deput chairman, Sir. I will be very bri f. I ha,j in opportunity to speak on the General Budget. I had made mj comments then. Of course, I extended my support to certain provisions. At the same time, I had expressed my concern and criticism about certain others.

Now, so far as this Appropriation Bill is concerned, as my friend, Mr. Bhupesh Gupta, said earlier, it is to cover certain excess expenditure which was incurred by the previous Government. He mentioned some thing about the excesses of the Emer gency. I do not want to go into them. Bui Sir, there are two matters on which I would briefly comment. One is about the family planning pro gramme. Sir, everybody knows that this has been accepted all over the world. The effective implementation of this programme is particularly necessary for a country like ours, India started this programme much eaiktr than China. But I am told China has made a much better progress than India. Unfortu nately, during the Emergency, because of the excesses, it had a setback. The family planning programme had a setback. Subsequently, it continued to have a setback because there is particularly no serious interest by the present Government to continue this programme, par ticularly from the point of view of the Health and Family Wel fare Minister. According to me, the greatest casualty of the last elections—and subsequently also—has been the family planning programme. The first thing that was done was to change the nomenclature from family plan ning to family welfare. Apart from that, what 1 would like to mention here is this. Nobody wants compul sion in regard to this programme. It is agreed. The people who tried to do that paid for that. But we must see that this programme is implemen ted properly. Without that, there is no hope for this country. Now, Sir, we have reached a stage, where, from the Health Minister's angle, different views are expressed.

SHRI BIPINPAL DAS (Assam): Do you want family planning or ! family roiling plan?

SHRI U. K. LAKSHMANA GOWDA: Ycu can comment on that after-waida I want effective implement, ation of the family planning programme. What is happening now? My friend, Mr. Rajnarain, cites biblical and mythological examples and he expet t- the whole country to follow these examples. Of course, he knows that we are not ascetics. And he says that voluntary family planning snould be encouraged. But this withdrawal of incentives and disincentives has resulted in a set-back to the family planning programme. I will appeal to the Government to consider this very carefully, not have the mythological or Biblical approach but take it up in a very pragmatic manner and rtinti educe incentives and disincentives to make this programme a success. I am only commenting on the implementation part of it.

Secondly, I come to the question of prohibition. My friend, Mr. Chou-dhury, was mentioning about it. Now if we are to introduce prohibition in four years, how many of the other priorities are going to be kept back? Which is the priority? Is providing drinking water for villages a priority or introduction of prohibition in four years a priority? Take into consideration the revenues of different States. I know of Karnataka State where it comes to more than Rs. 70 crores. Wherefrom is that money going to come for other developmental work if prohibition is to be introduced? Is the Centre in a position t<j supplement that? Now every State will come forward and ask for assistance. Th%y have already said that they are going ahead with the prohibition programme and, therefore, they require assistance from the Centre and it will cost the Centre more than about Rs. 450 crores.

SHRI N. H. KUMBHARE (Maharashtra): Prohibition is an article of faith.

SHRI U. K. LAKSHMANA GOWDA: Yes, prohibition is an article of faith. I would like to know what all priorities you want—education for your children, drinking water, housing, or you want to prevent just certain sections of people from drinking. And how will you be able to say that you have succeeded in your effort?

DR. RAJAT KUMAR CHAKRABARTI (West Bengal): And what will be the expenditure on enforcing prohibition?

SHRI U. K. LAKSHMANA GOWDA: That is the next question, I am coming to that. My question is: Can you effectively enforce prohibition? I have had some experience because I live in the hilly parts of Karnataka State, just as my other friends coming from Assam and North Eastern India know that where drinking is such a habit which has come to stay from time immemorial and which is not so easy to stop. When prohibition was tried in these parts, it resulted in acute corruption in the police and excise departments. It encouraged a large amount of illicit distillation and the whole area became corrupt. How are you going to control that?

SHRI LAKSHMANA MAHAPATRO: Rather the number of addicts increased.

SHRI U. K. LAKSHMANA GOWDA: Now we come to the implementation part of it. Even with regard to abolition of sales-tax we had different views from different States. I do not know what views different States have expressed regarding this total prohibition, but, Sir, I want to say that if you want to introduce total prohibition in four years, you will have to give up other priorities and this must be given careful consideration. Unfortunately, there is a lot of support coming from different parties also. Everybody wants to Even both the Congresses want to say, say that total prohibition is necessary, yes, yes, we are for total prohibition. If that is so, your priorities will have

lo be judged dift gently. Then how are you going to implement the minimum needs prog -amine if you lose sucn a huge rev nue? Sir, I firmly believe that this 3 a thing which can. not be done by k jislation. It should t>e 'achieved by jducation and other methods. Only at a later date certain legislation may be necessary. It is all right, the argument is that if liquor is not ma le available at all, how can the peo] le drink? It might be possible in co .ntries like the Middle East where 1 le punishment is so severe tfiat if y< u steal, your hands ate cut off. Or you have capital pu-lushment. Can we do that? How are you going to prevent the corruption of the police? This is another point on which I am gmtly concerned and I would like attent on to be given to it. This programme should not be introduced in the mai ner of a fad in such a short time thai the other priorities will get a set-ba:k. That is all I would like to sa: .

श्री श्याम लाल यादव : माननीय उप-सभापति जी, जो दो विनियोग विधेयक हमारे सामने प्रस्तुत किये गये हैं, इन के अंतर्गत दोनों में जो सेवाएं हैं या जो खर्चा अभी हुआ है, जिनको बजट में . . .

[The Vice.Cl airman (Shri *V.* K. Lakshma&a Gowla); in the Chair]

. . . रखा गया था, उसको रेगुलराइज करने के लिए ये दो विधेयक लाये गये हैं लिहाजा यह जरूरी है देखना कि जितना रुपया बजट में रखा गया था उस से अधिक क्यों व्यय किया गया और जो व्यय किया गया क्या वास्तव में उसकी आवश्यकता थी? जो दूसरा विधेयक है मान्यवर, 1977-78 के लिए, मैं उसी को लेता हूं यह उसी जमाने की है जब कि जनता पार्टी ने पिछला बजट पेश किया था, उन्हीं के बजट के सिलसिले में यह है। पर इसमें काफी रुपया खर्च किया गया, 63 करोड़ 86 लाख 77 हजार रु० उन्होंने ज्यादा खर्च किया। अभी तो ये पहली बार सप्लीमेंटरी ग्राण्ट लाए हैं और अभी जब साल समाप्त होगा उस के बाद कितने रुपए के सप्लीमेंटरी ग्रान्ट का विधेयक लाएंगे कहा नहीं जा सकता। इसलिए इस से एक बात स्पष्ट होती है कि जनता पार्टी की सरकार ने जो बजट में प्रावधान रखा है वह वास्तविकता से काफी दूर है और उसमें अधिकांश जो रखा गया है मान्यवर, वह रुपया है जो कि संसद् से वोट लिया जाता है, उस तरह के रुपए को ज्यादा खर्च किया गया और जो कसालिडेटेड फण्ड से है उसका तो अमाऊट कम हुआ है। इसलिए यह बात समझ में नहीं आती है कि जिन सेवाओं को जिन विभागों में जो योजनाएं चल रही थीं उनकी पूरी कल्पना क्यों नहीं की गई। यह शायद इसीलिए नहीं हो सकतीं क्योंकि जनता पार्टी के पास योजना बद्ध काय करने के लिए कोई कायक्रम नहीं है, वह योजना को बनाना नहीं चाहती, हैपहैजार्ड वे में अपने पुरा वाबों को कुछ ख्याल में रखते हुएने अधपकी खिचड़ी पकाना चाहती है। इसी का परिणाम है कि इस प्रकार का एक असंतुलित बजट बनता है और वर्ष समाप्त नहीं होता कि इतने हजारों करोड़ रु० की कमी पड़ जाती है, अधिक रुपया खर्च कर जाते हैं। इसलिए यह बात सोचने की होती है कि जनत । पार्टी क्या चाहती है। मान्यवर, चूंकि इस वर्ष जनता पार्टी के कार्यकलाप के सिलसिले में यह रुपया खर्च होता है इसलिए उचित यह होगा कि हम इसकी चर्चा करें कि अभी पिछले दिनों जब यहां पर वोट आन अकाउण्ट आया था तब वित्त मंत्री ने कह दिया कि सदन के माननीय सदस्यों ने जो विचार प्रकट किये उनका उससे ताल्लुक नहीं था। मैं समझता हूं शायद वित्त मंत्री यह भूल जाते हैं कि सेवाओं पर जो विभिन्न विभाग सरकार के हैं उन पर खर्च करने के लिए रुपया सदन से मांगते हैं इसलिए सदन के

[श्री श्यामलाल यादव]

सदस्यों का यह अधिकार है कि उन तमाम विभागों के सम्बन्ध में उचित खर्चा हो रहा है, उनकी कार्य पद्धति क्या है, इन सारी बातों पर चर्चा करें, उन पर अपने विचार प्रगट करें और उस पर वित्त मंत्री जवाब दें।

मान्यवर, वित्त मंत्री के विभाग से सम्बन्धित बातों को कहना चाहता हूं कि जो उनका बोर्ड आफ सेंट्रल एक्साइज एण्ड कस्टम्स है उसमें कितनी धींगामस्ती है ? वहां के जो चेयरमैन है श्री जसजीत सिंह, कितना आश्चर्य-जनक है कि उन्होंने 7 मार्च, 1978 को केवल विदेशी पत्रकारों के सामने अपने विचार को प्रकट किया, भारत सरकार की नीतियों के सम्बन्ध में अपना विस्तृत विचार दिया जो विदेशी समाचारपत्रों में छपा, और उस पत्रकार सम्मेलन में उन्होंने किसी भी देसी पत्रकार को नहीं बुलाया। जहां तक उन की कार्य-प्रणाली का सम्बन्ध है, खास तौर के अफीम और अल्कोलाइड की जो फैक्टरी है इंडिया में-उसके चेयरमैन हैं,-उस सिलसिले में उनकी कार्य-पद्धति अच्छी नहीं लगती। क्योंकि अफीम की मांग विदेशों में बहुत ज्यादा है और उस सिलसिले में जो यह चेयरमैन साहब है, मुझे पता चला है और सूचना मिली है कि उनके कार्य सन्देह से परे नहीं है। मैं मंत्री जी से अनुरोध करूंगा इस मामले में वे विचार करके अगर थोड़ी जांच कर सकते हों तो देखें कि क्या हो रहा है। क्योंकि जो इंटरनेशनल ड्रग्स एसोसिएशन्स है या बड़ी दवाई कम्पनियां है अफीम की खपत उनसे सम्बन्धित है और किसी सीमा तक आकर वे लोग एक ऐसे अधिकारी को सुविधायें देना चाहते हैं और उसकी सहायता करना चाहते हैं। यह बात आपकें देखने की है। और यहां पर ऐसे आदमी भी हैं कि जो वर्षों तक पड़े हुये हैं। एक सज्जन है ए० पी० अग्रवाल, जो 15 वर्ष से यहां पड़े हुये हैं। उन्होंने तमाम बिजनेस हाउसेज से सम्बन्ध स्थापित किया हुआ है जिन की ख्याति अच्छी नहीं है। इसलिए मैं मंत्री जी से निवेदन करूंगा कि वे इस पर विचार करें। एक और सज्जन है जिनको सेंट्रल बोर्ड आफ डाइरेक्ट टैक्सेज का मेम्बर बनाया गया। वह है ए० पी० गुप्त। उनके खिलाफ विजिलेंस की इंक्वायरी चल रही थी और जब डी० पी० सी० बैठी थी तब भी एंक्वायरी चल रही थी। ठीक है, वह कार्य करते रहें जब कि उनके खिलाफ इन्क्वायरी चल रही हो, उनको दंड न दिया जाय लेकिन उनको प्रोमोशन दे दिया जाय और सेंट्रल बोर्ड आफ डायरेक्ट टैक्सेज का मेम्बर बना दिया जाय यह बात तो उचित नहीं दिखायी देती। उन्होंने यहीं बसन्त बिहार में अपना एक बहुत अच्छा मकान बनाया है तो उन्होंने एम०एस०एम० प्राइवेट लिमिटेड को 2700 रुपए महीने पर किराये पर दे रखा है और उस फर्म ने 1700 रुपए महीने पर उसको एक अमर ट्रेवल्स है उसको दे रखा है और वह फर्म इतना घाटा उठा कर भी उनको ओबलाइज कर रही है। तो जो बोर्ड सारे देश के टैक्सेज के मामलों को देखता हो उसके चेयरमैन और सदस्यों के बारे में अगर इस प्रकार के संदेह हैं और ऐसी शंकायें हैं, ऐसे आक्षेप हैं तो मैं कैसे समझूं कि मंत्री जी जो टैक्स इकट्ठा करेंगे और जो खर्च करेंगे उसको उचित तरीके से देख सकेंगे।

एक बात और कहना चाहता हूं कि जनता पार्टी को यह स्मरण रखना चाहिये कि वह सत्ता में चुनाव के बल पर आयी है। वह प्रजातंत्र के वायदे के साथ, जन-तांत्रिक तरीकों से यहां आयी है। ऐसा नहीं है कि जनता पार्टी यहां संगीनों के बल पर सत्ता में आयी हो। उसे यह बात नहीं भूलनी चाहिये। लेकिन लगता ऐसा है कि वह उसी बल पर यहां आने का

गुमान करती है । अभी प्रधान मंत्री जी ने कल गुजरात में कहा है कि वे श्रीमती इन्दिरा गांधी को फांसी नहीं देने देंगे । बड़ा रहम करेंगे । बड़ी दया करेंगे, इस लहजे में उन्होंने यह बात कही। मैं जानना चाहता हूं कि क्या उनके पास आधार है ? पाकिस्तान के भूतपूर्व प्रधान मंत्री को वहां के सैनिक शासन द्वारा फांसी देने का फैसला हुआ है तो उस बात को सामने रखते हुये, अपने दिमाग में उसी पृष्ठभूमि को रखते हुये हमारे प्रधान मंत्री ने यह कहा कि "हम इन्दिरा गांधी को फांसी नहीं देंगे" मानों कि वह संगीनों के बल पर सत्ता में आये हों । उन्हें कौन सा अधिकार प्राप्त है । वह कौन सा आधार है तमाम कमीशन बिठाये गये हैं और अनेक षड़यंत्र किये जा रहे है सत्ता रूढ़ दल की तरफ से, अनेक व्यक्तियों पर दबाव डाला जा रहा है, झूठे आरोप लगाये जा रहे है, लेकिन आज तक उनको कोई आधार नहीं मिल सका लेकिन उसके बाद भी यह बयान दिया गया । प्रधान मंत्री का ऐसा बयान देना दुर्भाग्यपूर्ण है और मैं उसकी निन्दा करता हूं । ऐसा लगता है मानों वह तानाशाह हो गये हों । और वह मेहरबानी करके इन्दिरा गांधी को फांसी नहीं दे रहे है । क्या वह पाकिस्तान के सैनिक शासन की प्रवृत्ति और उस की कार्यपद्धति को यहां अपनाना चाहते है ? यह मैं जानना चाहता हूं सरकार से । अगर उन्हें यह भ्रम हो गया है कि वह सत्ता में उसी प्रकार से आये है संगीन और तलवार के बल पर, सेना के बल पर, जैसे कि पाकिस्तान के जनरल आये हुये है और वह उसी प्रकार से कार्यवाही करेंगे तो यह भ्रम उनका दूर हो जाना चाहिये । लेकिन यह बात जनता पार्टी की प्रवृत्ति की द्योतक है इस बात की ओर मैं इशारा करना चाहता हूं ।

श्री सुन्दर सिंह भंडारी (उत्तर प्रदेश) : उसी के बारे में वह राय दे रहे थे ।

श्री श्याम लाल यादव : उनको राय दूसरी तरह से देनी चाहिये । मान्यवर, जनता पार्टी की प्रवृत्ति की द्योतक है यह बात मैं कहना चाहता हूं और मैं चाहता हूं कि भंडारी जी कृपया इस प्रवृत्ति को बदलने का कष्ट करें । वह जनता पार्टी के उपनेता है सदन के । श्री भंडारी जी सीनियर मेम्बर है और एक वरिष्ठ नेता है । मैं उनके विचारों और भावों का सम्मान करता हूं । इसलिए मैं जनता पार्टी के लोगों से कहना चाहता हूं कि ऐसी अवैधानिक कल्पना जो उन्होंने अपने दिमाग में बिठा रखी है उसे वह छोड़ें वह उस तानाशाही मनोवृत्ति को छोड़ें ।

मध्य प्रदेश असेम्बली में एक जनता पार्टी के सदस्य ने कहा, हमारे जो राज्य वित्त मंत्री जी बैठे हैं, शायद वहीं पास से आते हैं कि इन्दिरा गांधी को फांसी दी जानी चाहिये । मैं कहता हूं कि प्रधान मंत्री ने उसी बात को सामने रखते हुये बयान दिया, तो यह किस प्रवृत्ति का द्योतक है । मैं समझता हूं कि यह बात नहीं सोचनी चाहिये । आप सोच सकते हैं ? लेकिन यह चीज चलने वाली नहीं है । इस प्रकार की मनोवृत्ति का परित्याग होना चाहिये और जनता पार्टी इस प्रकार के जो दमन कार्य, नीतिका अनुसरण कर रही है, एक तरफ तो श्री मोरारजी देसाई ने सत्याग्रह के बल पर गुजरात विद्यापीठ में बैठकर अनशन किया कि विधान सभा को भंग किया जाए । यदि भंग नहीं किया जाएगा तो मरणव्रत किया जायेगा । श्रीमती इन्दिरा गांधी ने उनके पुराने इतिहास को, उनके राजनैतिक जीवन को, उनकी विशिष्टता को ध्यान में रखते हुये उसको भंग कर दिया । एक तरफ तो

[श्री श्यामलाल यादव]

वह आग्रह किया और आज दूसरी तरफ देश में जब उनके मकान के सामने प्रदर्शन होता है सिक्किम के सवाल पर, तो बर्बरता से लाठी जार्ज किया जाता है, आंसू गैस छोड़ी जाती है, लोगों को मारा जाता है। आखिर यह कौनसा तरीका है। जनता पार्टी ने ही यह रास्ता दिखाया है कि सत्याग्रह किया जाये, आन्दोलन किया जाए, रेलगाड़ियों को रोका जाए और हिंसा उत्पन्न की जाए। उन्हीं सीढ़ियों पर चढ़ कर जब जनता पार्टी शासन में आई है उनके नेताओं मान्यवर गृह मंत्री और उनके राज्य मंत्री ने कल सदन में कितना अनर्गल कहा और कपोल-कल्पित मन-गढ़न्त आरोप लगाए कि कांग्रेस (आई) जो है इस प्रकार का कुछ षड्यंत्र कर रही है। अगर कहीं हम प्रदर्शन करें, जनता की मुश्किलों को सरकार के सामने रखना चाहते हैं, तो इस प्रकार के आरोप लगाये जाते हैं। मैं समझता हूं कि यह अनुचित है और यह राजनैतिक परम्पराओं के विपरीत है। यह हिटिंग बिलो दी बैल्ट है। इसके लिए गृह मंत्री के पास आधार नहीं था जैसी कि बातें कही गई हैं। मैं बड़ी नम्रता के साथ जनता पार्टी के नेताओं, मंत्रियों से कहूंगा कि वे इस प्रकार की प्रतिक्रिया का त्याग करें और सत्य को ग्रहण करें और इस तरह के झूठे आरोप न लगायें। यदि ऐसे आरोप जनता पार्टी लगाती है, तो फिर उनकी सारी मशीनरी उसी प्रकार के आरोप लगाने में व्यस्त हो जाती है। यही कारण है कि सत्य पर पर्दा डाला जा रहा है।

श्री सुन्दर सिंह भंडारी : इतनी वकालत भी नहीं होनी चाहिये।

श्री श्याम लाल यादव : मैं वकालत नहीं करूंगा। लेकिन जो सत्य हो, उसको ग्रहण करना चाहिये। सारे देश में जो पुलिस के ऊपर इतना रुपया खर्च हुआ, होम डिपार्टमेंट पर इतना रुपया खर्च हुआ, क्यों हुआ? इसलिए कि कमीशन इन्होंने बिठाये और कमीशन से पेट नहीं भरा तो दिल्ली में मिनी कमीशन बिठायेंगे, मिनी स्टील प्लांट की तरह। आज जनता सब कुछ जानती है और इन बातों से गुमराह होने वाली नहीं है।

श्री सुन्दर सिंह भंडारी : क्या मिनी स्टील प्लांट के खिलाफ हैं आप?

श्री श्याम लाल यादव : नहीं मिनी स्टील कमीशन के खिलाफ हैं, मिनी स्टील प्लांट के नहीं। इसलिए सब खर्चे बढ़ते चले गये जिसकी कोई आवश्यकता नहीं थी। इसको सरकार को देखना चाहिये। जनता पार्टी ने इस देश के साथ जो वायदे किये उसकी पूर्ति होनी चाहिये, उसमें धोखा-धड़ी नहीं होनी चाहिये। जनता पार्टी ने वायदा किया कि पिछड़ी जाति के लिए सर्विसेज में रिजर्वेशन किया जाएगा। यू० पी० में तो कांग्रेस सरकार ने ही किया था, दक्षिण में भी कांग्रेस सरकार ने किया। अब बिहार में रिजर्वेशन किया, तो जनता पार्टी के विधायक ही, उसके नेता ही उस रिजर्वेशन का विरोध सदन में और सदन के बाहर कर रहे हैं। यह धोखा-धड़ी यह खेल हमारी समझ में नहीं आता। जनता पार्टी को साफ गोई से काम करना चाहिये। जो उसने वायदे किये हैं अपने मैनीफैस्टो में उनकी पूर्ति के लिए एक तरफ मुख्य मंत्री कुछ रिजर्वेशन करें, दूसरी तरफ जनता पार्टी के नेता और चीफ व्हिप और दूसरे कार्यकारिणी के सदस्य और संसद सदस्य उसका विरोध करें, यह धोखाधड़ी जनता पार्टी को नहीं करनी चाहिये। आज जनता अच्छी तरह समझने लगी है कि जनता पार्टी अपने वायदों से किस प्रकार मुकरना चाहती है। ये एक ऐसा माहोल बनाना चाहते हैं

जिससे यह रिजर्वेशन के वायदे से पीछे हट जायें । मैं समझता हूं कि इस देश की जनता इस बात को समझेगी ।

(Time bell rings)

एक बात कह कर समाप्त करूंगा । मान्यवर, मैं बड़ी नम्रता के साथ कहना चाहता हूं कि रेडियो में जो संसद की कार्यवाही आती है, संसद समीक्षा लिखी जाती है उसमें पक्षपातपूर्ण रिपोर्टिंग की जाती है । हम लोग जो बोलते हैं वह नहीं आता । मंत्री जी जो बोलते हैं वह सुनाया जायेगा 3 मिनट और जो हमने जो कहा उसका नाम तक नहीं लिया जायेगा । रेडियो की आपने स्वतन्त्रता कायम की तो यह कहां की परम्परा है कि सदन में जो विचार प्रकट किया जाए उसका रेडियो में ब्लैक आउट कर दिया जाये, केवल सरकारी पक्ष और मंत्री का ही गुणगान किया जाए । ठीक है मंत्री का बयान ज्यादा आयेगा, दूसरों का कम, लेकिन बिलकुल ब्लैक आउट कर दिया जाता है । टी० बी० और न्यज पर बहुत घनघोर पक्षपात किया जाता है और सत्तारूढ़ दल को ज्यादा कवर किया जाता है । इन्दिरा गांधी के खिलाफ किसी ने बयान दिया तो उसका दिन भर प्रचार होगा । किसी ने उनका पक्ष लिया या पक्ष में बात कही वो उस बयान को रेडियो में कवर नहीं किया जाएगा । यह घोर अपमान है, अपमानजनक है । मैं समझता हूं कि जनता पार्टी अपने इन कुत्सित कार्यों से, गर्हित कार्यों से मुक्त होगी । वह अपनी स्मरण शक्ति को कमजोर नहीं करेगी ।

इन शब्दों के साथ मैं इन दोनों बिलों का घोर विरोध करता हूं ।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMAN/[1]. GOWDA): Shri Krishna. You lake 10 minutes.

SHRI M. R. KRISHNA (Andhra Pradesh): Mr. Vice-Chairman, Sir, I might take even less than 10 minutes.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Thank you.

SHRI M. R. KRISHNA: Sir, before reverting to the Appropriation Bill of the Finance Ministry, I would like to comment on the Railway Ministry's Appropriation Bill, because when the Railway Minister was speaking he was very kind to give to this House the percentage of reservations in various categories in the Railway Services for the Scheduled Castes and Scheduled Tribes—he was kind enough to give the number of vacanciese or the number of appointments already made— but he has not told the House about the total reservation in each category in the Railways. He also told this House that he has undertaken some special training programme for these people so that they can all be absorbed against the reserved vacancies. But I would like to remind the Railway Minister—probably, he was not aware of it—that on a previous occasion when the accumulation of these reservations in Class I, Clas$_s$ II and Class III posts was really mounting up, the then Railway Minister created a special recruiting agency for all the Railways and within a year or two he was able to fill up all the vacancies. I would like tn~e present Railway Minister, who said that he has been dev-voting a lot of his time for the welfare of the weaker sections, to tell us whether he wili also take up this thing and see that in the Railway Services the backlog is completely eliminated and the training programme for the new appointments becomes a success.

Sir, coming to the Appropriation Bill of the Finance Ministry, I would definitely congratulate the Finance Minister for allocating a lot of money for the rural development and for various other programmes.

[Shri M. R. Krishna.]

I can also understand his 4 P.M. levying tax on petrol, power etc. with a view to see that the expenditure on these items is minimised" because these are the items which are very lavishly used and there should be some curb on the use of these things especially in the Government sector, but at the same time he should have taken care to see that this does not affect the common man. This definitely affects the common man since the prices of various other things will also mount up along with the increase in the price of these things. Therefore, Sir, he did not give any protection to the common man.

When he said that he wanted certain concessions to be given to the industries in order to allow them to invest their surplus money or extra profits in other ventures, it may be a laudable idea. But I can say that since there is no directive to these industries, whatever concession the Finance Minister may be giving, it will be just a futile attempt to help them further.

Now, Sir, this Budget, when one looks at it, does not definitely inspire es ijcially the common man because, whatever the proposals are and whatever one may say that the Finance Minister has increased the allocations, there is definitely nothing very dynamic about it. When this Government has come to know that in 30 years of the Congress regime the rich man has become richer and only yesterday or the day before yesterday it was revealed in this House that some of the industrial houses have multiplied their profits by 300 times or even more, we definitely expected that the Finance Minister was definitely going to do something in his proposals in order to restrict the increase of income or profits of the industrial houses. Unfortunately, he has definitely failed, and he has made this country and the House to feel that, whatever may be his achievements, in these proposals he has certainly missed two things:

One is, there is no aim; secondly, no direction. This Budget has the deficiency of not having an aim or a direction.

When the public sector industries were created, the Government was very sure that they were required in order to discipline the private sector industries, to see that the private sector industries were also managed efficiently like the public sector industries and also to see that the monopoly houses or the private houses did not make colossal profit ignoring the fact that the common man, the poor man was starving. If these objectives are not now taken care of, I think that this Budget can be said to be a Budget which is mainly meant to help the private sector because if the Finance Minister were to say that he is going to resort to the deficit financing in this Budget in order to provide funds for another public sector industry or for any' other laudable thing which is going to help the people of this country, one can understand that, but the reason given by the Finance Minister for the deficit financing is that, even though the Prime Minister has time and again said that he is not in favour of deficit financing, it is to meet certain commitments made to the Government employees and also for giving certain assistance to some other agencies. This only means that the expenditure on the administration is increasing. Everyone says that the expenditure on the administration should be curtailed. But the Budget nowhere seems to have made an effort to see that the administrative expenditure is reduced. On the other hand, it appears that the expenditure on the administration is increasing by leaps and bounds. There is no sector in which the Finance Minister has tried to bring about soma change which would mean that the expenditure on the administration is really coming down.

Now, Sir, I nay toe very happy to know that, the I inance Minister wants vc £ive a laiger .llocation for the development of run 1 areas. Now, one cannot think th.it people forget about these things so easily, The Community Developme it Programme which was there for a number of years has also not helped he really weaker section in a village The condition of the weaker sections is the same to-day as it was sxTie 30 years ago. And this Government has come to know about it and it has got ample record to show that the weaker section in the village ha., nc-t been I anefited even by the Community De\ elopment Programme, Now, if the Prune Minister or the Finance Ministei were to say that the allocation for rttral development is going to be higher than what it was, it is not going *U* please any body because the machi iery which is going to be employed to spend this money in the rural areas i I going to be the same machinery, eith' r the bureaucracy or the well-to-do i lasses. So I do not want this Gove; nment to make a big budget for the development of rural areas and allow it to be wasted. That will be a natic nal waste. Therefore, I would certaii ly ask the Finance Minister how he is going to spend this money which h • is going to allot for rural developmi nt. What is the new machinery whic i they are going to think of? If t ey are going to think of the same ok machinery, it is certainly not goin ; to help the weaker sections in the villages. Therefore, I would certaii ly like the Finance Minister to tell is what the machinery is that he is go ng to evolve in order to properly util se these amounts. Sir, you are trying to ring the bell. I do not want you t< do it because I am going to take 1-ss time . . .

THE VICE-C I AIRMAN (SHRI U. ' K, LAKSHMA1S A. GOWDA): You can take another m.nute and conclude.

SHRI M. R. KRISHNA: Another thing is, you ha'[1] e been speaking about prohibition. I am not against prohibition. But thsre are certain practical things whici one will have to understand. It has been brought out that even in America the prohibition policy has failed. America consists of people who are all educated. But here it is only the uneducated people, the illiterate people, the poorer people who are going to be much affected by this. LVen then I do not mind it, but there fhoulci be no discrimination. It is said that the loss of revenue will be to the extent of Rs. 1,000 crores and to have the machinery to implement the policy would cost another Rs. 300 to Rs. 500 crores. If the Government is capable of finding this much money, well you can do it. I can tell you one instance. Many of the club-;—poor people do not go to clubs, I know—are the centres for promoting sports. Now the money which goes towards promotion of sports in most of the clubs is from the drinks which are sold in the clubs. So literaily you will be killing sports in t.iis countty, which is really organised through various clubs. Now, all the tennis players of this country are produced by the South Club of Calcutta aud *ioine* of the clubs in the Southern States. You are definitely going to cripp'.e them and there will be absolutely no sports in this country if you try to attempt this. Secondly, you are definitely not going to succeed in your attempt in these clubs because they have got various means still to continue their drinking, etc. The only thing you will do is, you are going to block the money which is com-hsj4 '.o your coffers legally and you are going to allow all kinds of unhealthy things to develop. This is really not very good.

One more point I would like to bring to the Minister's notice,, because he had dealt with the Defence forces earlier and therefore he would appreciate my point very well. The cantonments in this country, numbering 72, get about Rs. 3 crores for their development whereas the sister municipalities, next to the cantonments, have got various programmes like education, drinking water various amenities for the people in their mu-

[Shri M. R. Krishna.] nicipality. The cantonments do not have these facilities from the Cantonment Board even though they are very vital for the Defence forces. I can pinpoint one particular cantonment, and that is, Secunderabad Cantonment. It used to get about Rs. 8—10 lakhs from the then Nizam. In addition they were having the Secunderabad City with them. Therefore, they *wert* not lacking in revenue in order to provide drinking water, etc. to their people, to the people in the cantonment. Now both these have been dried up. But the Ministry of Finance have not yet thought it proper to increase their allocation to the Cantonment Board. I would like to point out to the Finance Minister—since he knows the cantonments and their conditions —in most of the cantonments the majority of the population belongs to the Scheduled Caste communities But the urban development schemes which are meant for the whole State, in many of the places like Andhra Pradesh, do not include these canicn-ments for development activities. Therefore, I would like the Finance Minister to take up this matter with the Defence Ministry and with the State Governments and see that either they give larger sums of money to the Cantonment Board or that these cantonments are allowed to be included in the urban development schemes.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Lakshmana Mahapatro, you are the only speaker from your party. So you can take 12 minutes.

SHRI LAKSHMANA MAHAPATRO; Sir, we have a mixture of Ministers at the Centre—Union Ministers. 'Union' also means a mixture. These Ministers are very often making contradictory statements *(Interruption),* The present Ministry is a mindless conglomeration of political incompatibles, lacking in a collective mind and collective direction. Rather it goes in a misdirected way. When you are placing all this money in its hands for appropriation, there is a genuine apprehension coming to my mind that the maximum benefit of ail the money that you are giving it for appropriation, will go to the expropriators and exploiters and there will be increased misery for the exploited and toiling masses and the backward regions. This is borne out by one thing, You know the imposters, whether of this variety or of the earlier variety, they speak to you very soft and sweet words. Everyday it is being dinned in to your ears that we are for the down trodden, that we are for the people. In that way the imposters go on. But these words will not do. We shall have to take a record of the performances. And on the basis of the resume of one year's performance this is what you have got from this particular Government to whom you are going to give so muoh money. This is the resume, this is how they have performed during the one year: regional imbalances mounted and persisted; disparities in income widened; divisive forces became active; democracy butchered; there was scant respect for the judiciary; workers and the whole working population held at bay,, denied their dues; poor peasants and agricultural labourers were denied their remunerative prices and were badly fleeced; village artisans and cottage industries crippled; unemployment ever on increase; foreign exchange resources frittered away; monopolists find India to be a very good pasture land as of the prehistoric days; monopolists expand their empires; kulaks rule the roost; bureaucrats and police are the real rulers...

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Where are you reading from?

SHRI LAKSHMANA MAHAPATRO; I am reading from my papers. There fore, this is how it is happening and on the basis of this performance, do you know what the people are now saving? This is not Janata.

एक साल तो हो गया अब हम आपको अच्छी तरह से जानते हैं। लोग तो यह कह रहे हैं।

That is why I si all be telling you a | few things on th few points which I narrated.

First, regional mbalance. How is it mounting up? Thj north-eastern frontier area is a ve y very sensitive region. Something should have been done there to rreet their needs. Nothing has been done. Orissa and the eastern region 1 ave been badly neglected. Nothing has been done there. This was pointer out this morning when the Appropriation Bills on the Railways were b(ing discussed. Therefore, I am not go ng into it. You know the paradoxical i ituation in Orissa. It has the richest nine reserves. These people are not attending to them. The second steel plant that was to come is not being talked of at all. There was a demand f<>r it when Shri Biju Patnaik was the Chief Minister. It is nowhere to be ^ ;en and there is not even a whisper of it now.

The other day the Chief Ministers met. They wan' ed something to be done in the ma ter of Centre-State relations. You d > not want a dialogue You could have done something at least in your ow n interest, if not for others.

You see the results of elections in Meghalaya. The regional factors were uppermost. That is why the regional parties such as --PHLC, HSPDP and PDIC came together to form a coalition Goven ment there. That is the reason why they came together.

Then you see the NDC could not agree on the drift Plan. These are things which will tell you how regional imbalance h is been mounting up and how it is no being taken care of.

Then dispartiy of income. The percentage of peopie below the poverty line has been increasing. I am not dilating on this a: pect because it is an oft-spoken thing

Take then dh isive forces. Before they took over charge, the Congress Party was rulir g. You know what harm was created by those people on the issue of division of the great Andhra State. Nov what do you see? Even the Prime Minister says that Sikkim is not part of India. The Prime Minister is also saying about the division of Andhra. The Jan Sangh says there should be forty; Shri Piloo Mody says there should be fifty. They want so many States. This is still lurking in their mind. That is why these things are coming out in spite of all the efforts to suppress these feelings.

Take caste, it has shown its ugly head so badly in Bihar on the simple question of reservation of seats and that too for the backward classes.

Then about democracy being butchered. Nine State Governments by one stroke of pen were off. Then elections were held. In Karnataka also the same thing happened. The Orissa Chief Minister was thrown out without getting an opportunity to show her strength. She was commanding a majority in the Assembly. Yet, she was asked to resign. This is how they ruled in one year. Then the Shah of Iran came and students were put behind bars for holding demonstrations. They showed play-cards and for that they were taken to jail. That is how democracy is butchered here. Not only jail. These poor students are also threatened with deportation. The other day Shri Bhupesh Gupta showed a letter from the Chief Immigration Officer. The poor students were told toy him; If you repeat this kind of activity, you will be deported. Their parents are being badly treated.

Take out public sector organisations. Have you democratised them? No. There is leakage and seepage. The bureaucrats are eating up the whole money. They have earned a bad name because they are being headed by the bureaucrats. Have they ever made an effort to democratise these public sector undertakings by allowing non-offlcials to head them? No. It is because, Sir, in this land of Gandhiji, after the zamindars, after the rajas and mr.'harajas, have come a new class, the great lords, the bureaucrats and they are trying to have their own empire. I will come to that a little later. Now, take the case of the Hand-

[Shri Lakshmana Mahapatro]

loom Corporation. It has no non-officials. Now, in the LIC, the decision was taken in favour of the Officers. But it has not been implemented at Ell. Now, Sir, there j_s a petition in the Andhra Pradesh High Court. At one time,, Sir, it was said that a person ccuJd not be taken out Of service if he did not still continue to take part in political activities. Rule 5 of the Government Servants (Conduct) Rules ssys that one cannot be in active politics if one enters the Government service. But a particular person who happened to be the President of the Students Federation had to face some penalty. H_e attended [a] meeting of the Communist Party. One V;jay Kumar Sahu, who was an Engineer in the Telephone, and who served that repaytment for 12 years, had his services terminated in 1974. The oor fellow's services were terminated. The reason was that according to the PVR that is, the Police Verification Report, he addressed a meeting held by the Communists earlier. Mind you, he was not a Communist. But he addressed a meeting. That was the reason why his services were terminated and that was the reason why he became an undesirable element. He addressed the meeting long before he entered the service. Have you not changed the rules? Are you not changing this system. You say that are for democracy and that you respect the judiciary and what not. That is what you say. But what have you done about these things?

Then,, Sir, I come to the lot of the workers. What about the Provident Fund money which is to be paid to them b„> their employers? I do not know what has happened to their money. I have a long list of persons who have not paid the dues to the workers. These people have taken the money and they have spent it. The workers have contributed their money and that has been spent and that has not been returned to the workers. Sir, you know what happened to the workers in the Kanour mill, in the Swadeshi Cotton Textile Mill in Kanpur, when the workers demanded their dues. You know what happe-ed t° the mica workers in Hazari-bag. The_v were lathi-charged on the 5th of this month. That is the fate of the c^iicultural workers also and no law i_s there for these poor people. But Kerala has shown the way and it has taken the lead. The people are getting their money. The workers are getting their PF money and the workers are not at the mercy of the mill-owners and the employers. They have got security of service. Why can't you copy it. What is it that is holding you back from doing these things? We are riot prepared to hear any further talk. We are interested in solid work only. Sir, I have told you about the poor peasants and the agricultural workers. The other day I told you about tobacco, about sugarcane and about the cotton growers also. What is it that they are doing to the Surat-garh Farm? Is it going to be there to serve the country or has it been set u~> lo shew it as a model only to others? What is the purpose for which it was created or established? Now, you want to do away with it also because it does not suit your taste.

Then, Sir, about the village artisans and the handloom weavers also, 1 have already said. These people in the Government are talking of having more and more cottage industries and village industries and small-scale industries. But Kerala has shown the way. Ten thousand small units are being set up. They pick up young ptople and say; "Go and start work, ing." Can you not do like that? Have you thought of such a programme? Do you know that no cottage industry 01 small-scale industry can thrive with out the public sector also? But what have you done? Sir, I do not want to dilate o_n that. Unemployment is rising. Now,. I come to the question of literacy. 1 am told they are having a literacy drive. Now, they also s&y that a sum of Rs. 55 will be given to the youths and it appears that the youths will be given this amount or they will be taken in service like the rural medical practitioners. This i_s being done

with a view to t .hiding up a particular force so th it they can utilize them later and th< y can employ them on the recomm ndation of some people in tne Gov irnment. This programme was cha ked out when the Karnataka, Mahar tshtra and Andhra elections were not held. I think they are interested in wringing the youths and paying thtm .'cmething under the name of remov ng unemployment. Have they though[1] of any proper programme for the I mioval of unem. ployment? They 'a.l this a programme. Have you tl ought of a proper programme? Hav j you thought of paying something to the unemployed youth? Have yoii thought of giving them any proper jobs? No. Therefore, this big number, these teeming millions, are l'.ite ested in work. But you do not . . .

THE VICE-C) [AIRMAN (SHRI U. K. LAKSHMANA GOWDA): Wind up now.

SHRI LAKSHMANA MAHAPATRO: Sir, I wan only two minutes more. You have ;iven them no right to work.

Sir, in this connection, look at what the MNCs say. They say that our great treasure is cheap labour. Cheap labour is our gr eatest treasure. I will just te'l you what the American business people ave been saying about our labour I will just read this out and ci nclude. Therefore, Sir, foreign exch ingp is being frittered away. Tha: is not being used for any work thfat would generate employment. Thev are only purchasing this thing *at* that thing. The prices have a'so sored up, as I told you. Essential commodities are disappearing from the market. And whatever was b< ught from foreign countries, that is also being sold away in blac] market. What have the MNGs lone? You wanted them to behave But they want the FERA to be iiluted. in the process, their busin< ss has been growing. That is what it has come to. You have no restrain; or no constraint placed on what ; | called repatriation of profits.

Sir, I will now read out what is said about MNGs. Diego Garcia has relegated to the rear. This is what they have said:

> '•For the American business representatives who operate on multinational platforms, the Indian climate despite its seasonal' variations provides tempting possibilities. The 'brief which was prepared by Business International Asia/ Pacific Ltd., for the top ranking American businessmen team which visited this country between January 29 and February 1 dealt with a number of aspects to provide a comprehensive idea of the situation obtaining in India.

> "In its chapter on 'labour outlook', the brief pointed out that the '.ow cost of India's labour is a >/n[a]" jor attraction to investors and [a] key reaso'.i for the country's export competitiveness'.

Then, it says:

> "Official estimates put unemployment at 40—50 million. But another 150 to 200 million peop!e are estimated by unofficial sources to be unemployed or—as is more often the case—underemployed ".

' According to its estimate, the Indian labour movement is not highly developed . . .". It is not at all developed. So, **Sir,** these are the different attractions for them. Therefore, (hey are very much interested to come.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Wind up. You have exceede^ your time.

SHRI LAKSHMANA MAHAPATRO: I will just read one more line and wind up.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Other people are waiting. You ha^> taken more than your party's time.

SHRI LAKSHMANA MAHAPATRO: Sir, had I been permitted yesterday, it would have been better.

Sir, the •monopolists are extending

[Shri Lakshmana Mahapatro]

their empire. Thev need not pay to the workers. They 'need not pay to the Government anv duty or any tax they are assessed, and, therefore, they had the insolence to raise these things The other day there was a two-day conference organised by the All-I'ndia Organisation of Employers, the Employers' Federation of India and the Standing Conference of Public Enterprises and certain big business spokesmen like Naval H. Tata had the insolence to raise the demand for scrapping DA, wage-freeze and even cancellation of the very little and weak laws against retrenchment, lay-off and closures, such moves having obviously being encouraged by the policies of the present Government to placate the big money. This is how we have given concessions.

The last thing, Sir, that 'kulaks' are ruling with the help of bureaucrats and the police. Every day, hundreds are murdered, agricultural labourers are murdered they are not paid their remuneration or minimum wage, they are driven out of those lands which have been given to them. They have paid the premium, they sold away their properties the Government gave them 'pattas', and then access t0 th&m is granted to them: they get thfJr lands av?d the whole family works, there. When the crop is raised, then thev ^re attacked. The Harijan families have been badly mclested. They got int0 a house under the pretext of arresting the absconding people and there they trample^ over an ailing old man of 60 years. He was Bajia Das, Village Shahapur, Purshottampur Police Station_ Distt. Ganjam in the State of Orisaa. Such things are happening. I do not talk 0f Belchi. I do not cite other instances which have been talked of. But wh0 is fomenting this? This blessed Ministry is doing it. Therefore, I call upon the whole country and the democratic forces to unite to see that these people are not permitted to go the way the Congress was going. These people are committing the worst crimes. A whole band of youth should be organised to prevent all these things.

श्री रणबीर सिंह (हरियाणा) : उप-सभाध्यक्ष जी, दोनों विधेयक जो संसद् की मंजूरी से ज्यादा खर्च हुआ है उसकी मंजूरी देने के लिए लाये गये हैं। पहले विधेयक में तो 1976–77 के साल में जो ज्यादा खर्च हुआ है उसका जिक्र है। दूसरे विधेयक में, जो जनता पार्टी के राज का सवाल है, उसमें जो ज्यादा खर्च हुआ है उसका जिक्र है । उपसभाध्यक्ष जी, 37 अरब 63 करोड़ 86 लाख 77 हजार रुपए का यह खर्च इसमें दर्ज है। जहां तक वित्त मंत्रालय का सम्बन्ध है यह देखकर ताज्जुब होता है कि कुछ बातें जो चार्जड होती हैं उनका ज्ञान भी पहले वित्त मंत्रालय को नहीं था । पहले मिला था कि 1977-78 का बजट पिछली सरकार ने बनाया था । लेकिन अब ऋण की वापसी के लिए 2988 करोड़ रुपया रखा गया है । उसका भी वित्त मंत्रालय को ज्ञान नहीं था कि ऋण कब वापस होगा । तो यह बजट में रखा नहीं । यह जाहिर होता है इससे कि वित्त मंत्रालय कितनी समझ से काम करता रहा है। इसके अलावा बड़ा शोर था कि कृषि और ग्रामीण विकास के लिए जनता पार्टी बड़ी उत्सुक है । अगर देखा जाये कि जो खर्चा हमने मंजूर किया उसके अलावा कितना ज्यादा खर्च हुआ है इस साल में तो वह भी देखकर ताज्जुब होता है कि उनकी कथनी कुछ और है और करनी कुछ और है । उनकी कथनी और करनी में फर्क है । उपसभाध्यक्ष जी, अगर आप देखें तो पायेंगे कि कृषि पर 115 करोड़ रुपया अधिक खर्च हुआ है । और किस लिए हुआ । आप को मालूम है कि पानी की बाढ़ आयी । समुद्री तूफान आया और इन सबके लिए 115 करोड़ रुपया

ज्यादा खर्च करना पड़ा । सिचाई के लिए दो करोड़ 32 लाख रुपया ज्यादा खर्च किया गया । इसके अलावा खाद्य वगैरह के लिए 17 करोड़ 98 लाख रुपया खर्च किया गया । बड़ा जिक्र था कि छोटे-छोटे घरेलू और ग्रामीण उद्योगों की बड़ी तरक्की की जाएगी । इसके विपरीत अगर देखा जाय तो मुझे मालूम नहीं कि माननीय बीजू पटनायक साहब मोरारजी की वजारत में कितने मजबूत हैं, लोहा जितना मजबूत होता है उतने ही हैं या कम हैं लेकिन इस बात से यह जाहिर होता है कि इस्पात विभाग के ऊपर जो फालतू पैसा खर्च किया वह 220 करोड़ रुपया है और यह वह खर्च है जिसकी संसद् को मंजूरी देना होता है । तो मैं समझता हूं और मानता हूं कि जो तरीका पहले था वही तरीका आज भी खर्च का कायम है । वित्त मंत्री जी ने जब जवाब दिया था, तो उन्होंने जिक्र किया कि किसानों के लिए कर्जे दिए जायेंगे 11 फीसदी ब्याज पर । उन्होंने जिक्र किया कि 7,000 करोड़ से ज्यादा बिजली के संस्थानों पर पैसा लगा है और एक सवाल के जवाब में बताया गया था कि देश के बिजली के संस्थानों ने 858 करोड़ लगभग ब्याज अदा नहीं किया गया । इसलिए उन्होंने जिक्र किया कि हमें जो एक्साइज ड्यूटी कोयले के ऊपर लगानी पड़ी या बिजली के उत्पादन पर लगानी पड़ी, वह इसलिए जरूरी थी कि बिजली के संस्थानों का खर्च पूरा कर सकें । तो खर्च पूरा करना तो बड़ा आसान है । यह बनियेपन की बात सरकार छोड़ दे, बनिया बुद्धि को छोड़ दीजिये, 858 करोड़ माफ कर दीजिए । पैसे बढ़ाने की आवश्यकता नहीं । जब तक बनियाबुद्धि रहेगी, तब तक हम आगे नहीं चल सकते । अगर बिजली के संस्थान बिजली पैदा न करें, तो कितने करोड़ों का सामान बाहर से मंगवाना पड़ेगा उसका भी हिसाब देखें । इसी तरह से सिचाई विभाग का सवाल है । सिंचाई विभाग में जितनी सिंचाई की योजनायें देश के आजाद होने के बाद बनी हैं, उनमें से कोई एक-आध हो मैं कह नहीं सकता, मेरा ख्याल है कि भाखड़ा भी घाटे की योजना है । उसके अलावा तो सभी घाटे की हैं । यदि वे ब्याज अदा नहीं कर सकते हैं, तो कौन सी समस्या पैदा हो गई । अगर हिसाब लगाया जाये, जब से देश आजाद हुआ कोई कम से कम 4,500 करोड़ रुपया तो अनाज की सब्सिडी उपभोक्ताओं के लिए दिया गया और सिचाई विभाग की तरक्की के लिए कितना दिया गया, वही 4,500 या 5,000 करोड़ रुपया । तो क्या आप इस देश के अन्दर उपभोक्ताओं को ज्यादा सब्सिडी देना चाहते हैं, अनुदान देना चाहते हैं या देश की पैदावार को बढ़ाने के लिए अनुदान देना चाहते हैं । अब तक जो तरीका रहा, वह उपभोक्ताओं को अनुदान देने का तरीका रहा और इसी लिए देश की तरक्की जितनी तेजी से होनी चाहिये थी, उतनी नहीं हुई । कृषि प्रधान देश होते हुये भी हमारे देश के अन्दर पिछले 30 साल के अन्दर 7–8 हजार करोड़ की मालियत का कृषि की पैदावार अन्न आदि बाहर से मंगवाया गया । अब हम क्या देखते हैं कि थोड़ा सा सिचाई के ऊपर लगा, कुछ बिजली के संस्थानों पर लगा, तो हमारी सरकार को परेशानी है कि गुड़ कहां बेचें, चीनी कहां बेचें और पिछले 2—3 साल में गन्ने की पैदावार से विदेशी मुद्रा लगभग हजार करोड़ कमाई गई और गुड़ की खरीद के लिए हमारी सरकार के पास पैसा नहीं है । हमारी सरकार का जो वित्त मंत्रालय है वह ब्याज के लिए अनुदान नहीं दे सकता, किसी व्यक्ति को नहीं, प्रदेशों को नहीं और इसीलिए मैं मानता हूं कि आज तो ज्यादा मुख्य मंत्री जनता पार्टी के ही

[श्री रणबीर सिंह]

हैं जब उनकी नेशनल डिवेलपमेंट कौन्सिल में बात आई तो उन्होंने कहा कि कृषि और ग्रामीण विकास की खाली बातों से काम नहीं चल सकता । इसके लिए पैसा ज्यादा निकालना पड़ेगा । उप-सभाध्यक्ष महोदय, वित्त मंत्री जी बैठे हैं जो 13 हजार करोड़ रुपया बैंक उधार देते हैं हमारे देश के अन्दर, कृषि के लिए सिर्फ 1 हजार करोड़ रुपए दिया है । तो उसके अन्दर कौन सी मुश्किल हैं । जो सरकारी बैंक हैं, उनको सलाह दें कि एक साल के अन्दर 1 हजार करोड़ रुपया कृषि की तरक्की के लिए और अधिक दिया जाये, चाहे कोई छोटे-छोटे पम्प लगाना चाहे या दूसरी चीजें । आप जानते हैं मैं उन सदस्यों में से नहीं हूं जो मानता हो कि देश में कुलाक्स बसते हैं ।

ये तो वहां कुलक होंगे जहां कि देश के भूमि सुधार कानून लागू नहीं हुये । बिहार में बड़ी-बड़ी बातें की जाती हैं, लेकिन भूमि सुधार कानून जमीन के ऊपर लागू नहीं होते। या कोई और प्रदेश हो सकता है उनको ज्ञान नहीं । उत्तर प्रदेश में 12 या 12।2एकड़ की, इसी तरह से हरियाणा में 18 एकड़ भूमि किसान के एक कुटुम्ब के पास रह गई और उससे आज वह कितना पैदा कर सकता है, साल में कितनी बचत कर सकता है ? 5—6 हजार से ज्यादा नहीं । उसको आप कहते हैं कुलक है तो इससे बढ़कर अन्याय और नहीं । जो आदमी देश के लिए पैदा करता है, वह चीज पैदा करता है सके बिना कोई आदमी जिन्दा नहीं रह सकता—वह पाउडर के बिना जिन्दा रह सकते हैं, कपड़े के बिना भी जिन्दा रह सकते हैं, लेकिन अनाज के बिना कोई जिन्दा नहीं रह सकता ।

SHRI HAMID ALI SCHAMNAD: On a point of information I want to ask one thing. Cannot one family have property in two or three States; 15 acres in Haryana, 15 acres in Punjab and 15 acres in Uttar Pradesh?

श्री रणबीर सिंह : उपसभाध्यक्ष जी, यह जवाब तो आपको देना है, मुझे तो देना नहीं । अगर वह जानना चाहते हैं तो इसके लिए लाइब्रेरी है, पालियामेंट की लाइब्रेरी उधर स्थापित है वहां जाकर पढ़ लें फिर उनको ज्ञान होगा । मुझे मालूम है उनको गिला है । जो बात मैं कहता हूं वही उनको तकलीफ है क्योंकि केरल में और प्रदेशों से भी ज्यादा धक्का रहा है । किसानों को वहां संरक्षण नहीं दिया जा रहा है । उनके साथ मैं हमदर्दी रखता हूं । लेकिन इनके जो विचार हैं कि कहीं पंजाब और हरियाणा के किसान लाखों एकड़, सैकड़ों एकड़ के मालिक हैं, वह गलत हैं । आपकी जानकारी के लिए मैं अपने गांव का हिसाब आपको बता दूं। हमारे गांव में 1 हजार कुटुम्ब हैं जो खेती करते हैं । मुश्किल से 15 कुटुम्ब होंगे जिनके पास 10 से 15 एकड़ की जमीन होगी । मेरे बाप के पास 5 एकड़ जमीन थी । इसलिए आप यह न सोचें कि पंजाब और हरियाणा का किसान हजारों एकड़ की मल्कियत का है । वह एक दो एकड़ या चार पांच एकड़ के अन्दर मेहनत करके कमाता है । गिल साहब बैठे हैं । आपको मालूम नहीं, लेकिन मैं जानता हूं कि उनके पिता के पास दस पन्द्रह एकड़ से ज्यादा जमीन नहीं हो सकती । कितनी मुश्किल से, कितनी कुश्ती करके यहां आये, कितने-कितने साहूकारों से मुकाबला करके यहां पहुंचना पड़ता है, उसका आप हिसाब नहीं लगा सकते । लेकिन आज किसान जागृत है, वहां से करोड़पतियों के नुमाइंदों को भागना पड़ा । अभी आपने देखा हरियाणा के अन्दर बी० एल० डी० के निर्माताओं में से जो ये स्वतन्त्र पार्टी के निर्माताओं में से थे किस तरह से भागे हरियाणा से

क्योंकि किसानों में जागृति है । मैं मानता हूं कि वहां जनता पार्टी के लिए अभी श्रद्धा है और हम उस श्रद्धा को तोड़ नहीं सके और उसकी जीत है, लेकिन अगर कोई करोड़पति जनता पार्टी के नाम से आना चाहता है तो उसकी जमानत बचने वाली नहीं है क्योंकि किसानों में जागृति है ।

तो उपसभाध्यक्ष जी, मेरा निवेदन वित्त मंत्री जी से यही है कि आज से नहीं शुरू से, आपने देखा कि ग्राम विकास विभाग पर कितना खर्च हुआ है तो विभाग को जाने दीजिए, ग्रामों पर खर्च कीजिये। कम्यूनिटी डेवलपमेंट में मुझे याद है पहली पांच साल योजना का खर्च 200 करोड़ रुपए था जिसमें से 105 करोड़ रुपए कृषि के लिए कर्ज और 36 करोड़ रुपए का खर्च विभाग पर हुआ । इसी तरह से ग्राम विकास विभाग का खर्च है तो मेहरबानी करके ग्राम विकास विभाग के नाम पर नौकरियां देने का जो काम है उस को बन्द करके ग्राम की तरक्की के लिए लगें और ग्राम विकास के लिए मैं वित्त मंत्री जी से प्रार्थना करता हूं कि 11 परसेंट नहीं, 4 परसेंट से ज्यादा किसान को सूद न देना पड़े तो इस देश के अन्दर किसी चीज की कमी नहीं रहेगी और इसके अलावा जितना पैसा सिचाई और अन्य कामों के लिए किसानों को चाहिये, वह दें । वित्त मंत्री जी, मुझे मालूम है कि किसान के बेटे हैं और वह आई० सी० एस० बन गये, वह शायद भूल गये होंगे कृषि को, लेकिन उनके भाई, रिश्तेदार आज भी खेती करते होंगे तो उनका ज्ञान है । मैं उनसे कहता हूं कि देश के किसानों के हित के लिए, देश के हित के लिए आप अगर अनुदान देते हैं तो उपभोक्ताओं को अनुदान देना छोड़ दीजिए ।

2135 RS—5.

सबसिडी देनी है तो ब्याज की सबसिडी दीजिए । किसान को दीजिए । जितना रुपया छोटी सिंचाई के लिये एक आदमी लेता है एक साल में वह उतना पैदा कर सकता है उसके लिये न किसी प्रकार की सीलिंग खर्च पर हो, सरकारों के लिये हदबन्दी हो, न कि किसी किसान पर कोई खर्च पर हदबन्दी हो। कोई बड़े से बड़ा किसान भी करोड़पति नहीं बना और न बन सकता है। बड़े से बड़ा किसान मुश्किल से दो हजार, पांच हजार या सात हजार रुपया कमाता होगा । करोड़पतियों को छः सात सौ करोड़ रुपया देते हो उसका कोई जिक्र नहीं करते । हमारे जो विशेषज्ञ हैं, जो अर्थ शास्त्री हैं उनके ध्यान में कुलक जुड़ा हुआ है । उनके दिमाग में यही रह गया है । कुछ भाइयों को गाली देने से राजनीति नहीं चला करती है । उपसभाध्यक्ष जी मेरा कोई इरादा किसी मंत्री के बारे में अपशब्द कहना नहीं है और न ही मैं ऐसा सोचता हूं कि यह सही है । सही यह है कि मैं एक सुझाव दूं । जैसा इन्होंने कहा कि हम छोटे उद्योगों को बढ़ायेंगे लेकिन वित्त मंत्री जी दो सौ करोड़ रुपया आप देते हैं बड़े कारखानों वालों को छोटे किसानों को नहीं और नाम लेते हैं छोटे कारखानों को बढ़ाने का । खेती जो 80 फीसदी आदमियों का धंधा है उसके लिये 115 करोड़ रुपये और लोहे के कारखानों के लिये 220 करोड़ रुपये देते हैं । जिसका लम्बा कद है उसको आप ज्यादा पैसा देते हैं । मैं आपसे कहना चाहता हूं कि लम्बे कद के नाते पैसा मत दीजिए । मैं मानता हूं बीजू पटनायक जी लम्बे कद के होंगे और शायद मजबूत भी होंगे लेकिन हमारा बरनाला साहब भी लम्बाई में कम नहीं हैं और भानु प्रताप सिंह जी भी अच्छे और मजबूत हैं । देश को वह मजबूत बना सकते हैं इसलिये खेती की तरक्की के लिये उन्हें पैसा दीजिए । यह देश का पैसा है, किसान का पैसा है ।

आप कहते आए हैं कि खेती और ग्रामीण क्षेत्र के साथ अन्याय हुआ है तो मैं पूछता हूं

[श्री रणवीर सिंह]

क्यों आपने 43 फीसदी रुपया अपने अगले बजट में खेती के लिये, ग्रामीण उन्नति के लिये रखा है ? आप जानते हैं कि किसानों की आबादी 80 फीसदी है और 30 साल तक आप मानते हैं इनके साथ अन्याय हुआ है और फिर भी आपने केवल 43 फीसदी रुपया रखा है । मैं पूछना चाहता हूं क्या यह आप न्याय कर रहे हैं या अन्याय कर रहे हैं । यह मैं मानता हूं कि यह कदम कुछ ठीक दिशा की तरफ है लेकिन उसका जो उद्देश्य है उस उद्देश्य तक पहुंचने की कोशिश तेजी से नहीं कर रहे हैं ।

उपसभाध्यक्ष जी, मैं आपकी मार्फत मंत्री जी को बताना चाहता हूं कि कर्नाटक में पहले भी कांग्रेस थी, आंध्र में पहले भी कांग्रेस थी और अब फिर आई है । पर इससे आपको डर जाना चाहिये या नहीं । पता नहीं आगे क्या होगा । आप जानते हैं 1971 में हमें बहुत अच्छी सफलता मिली थी लेकिन 1977 में हमारा पता नहीं चला । क्या आप जानते हैं कि जनता पार्टी अगले पांच सालों के बाद टिकेगी भी या नहीं ? मैं यह जानता हूं कि आपकी छः साल से घटा कर पांच साल की अवधि करने की इच्छा थी लेकिन अब फिर आपकी नीयत छः साल की तरफ है । हो सकता है यही डर आपको भी हो । यह भी अगर मान लिया जाए तो अब केवल पांच ही साल रह गए हैं । अगर आपने इसी तरह से 43 फीसदी बढ़ाया या दो-तीन-चार फीसदी बढ़ाते गये तो आपके खिलाफ भी वही इल्जाम होगा जो कांग्रेस सरकार के खिलाफ हुआ है । कृषि और कृषि और ग्रामीण विकास के लिये बहुत कम पैसा खर्च किया गया जिसका परिणाम कांग्रेस सरकार को उठाना पड़ा । इसलिये आपसे कहता हूं कि आप ऐसा न करे । आप कम से कम 70 फीसदी पैसा इस पर खर्च करें । इस पैसे को कृषि, ग्रामीण क्षेत्र की तरक्की के लिये खर्च करें । मैं जानता हूं कि अगर आप बजट में ऐसा प्रोविजन कर देंगे, तीन हजार करोड़ रुपये खेती के लिये ले आयेंगे तो न जनता पार्टी का कोई भाई बोल सकता है और न कांग्रेस पार्टी का कोई भाई बोल सकता है । अगर कांग्रेस पार्टी का कोई भाई बोलता है तो उसको शर्म आएगी । विरोधी दल के भाई अगर बोलते हैं तो वे लोगों के पास नहीं जा सकेंगे । इस सदन में, चैम्बर में हल्ला-गुल्ला करने से काम नहीं चलेगा इसलिये मैं आपकी मार्फत मंत्री जी से निवेदन करना चाहता हूं कि ब्याज की प्रथा को खत्म करें । प्रदेश सरकारों को सिंचाई के लिये जो पैसा दिया जाता है, बिजली संस्थानों को बिजली पैदा करने के लिये जो पैसा दिया जाता है उनके लिये ब्याज की प्रथा खत्म करनी चाहिये । आज हमारे देश में आवश्यकता इस बात की है कि सबसे पहले सरकारी विदेशी धन का उपयोग बिजली पैदा करने और बिजली के यंत्र खरीदने में किया जाना चाहिए ताकि कृषि की हम जो बड़ी बड़ी प्रोजेक्ट कायम कर रहे हैं उनको ठीक प्रकार से चलाया जा सके । ऐसा नहीं होना चाहिए कि एक तरफ तो आप नोट छापते जायें और दूसरी तरफ हमारे देश में बिजली का उत्पादन न होने पाये । आप आज आठ सौ करोड़ रुपया बिना किसी अमानत के बदले में छाप रहे हैं । लेकिन अगर आप इन नोटों को सिंचाई के बांधों, डैम्स और बिजली पैदा करने और बिजली के यंत्रों की अमानत पर छापेंगे तो यह आपकी स्थायी सम्पत्ति होगी और इसको कोई भी नहीं चोर सकता है । ये चीजें हमारे देश की तरक्की होगी । मैं चाहता हूं कि इस देश में नोटों का प्रसार होना चाहिए और कागज के इन नोटों की कमी से देश की तरक्की नहीं रुकनी चाहिए । इन्हीं शब्दों के साथ मैं अपना भाषण समाप्त करता हूं ।

SHRI V. \ . SWAMINATHAN (Tamil Nadu.): Mr. Vice-Chairman, Sir, on behalf ol my Party, I support both the Appropi iation Bills. Members belonging to th. opposition parties have pointed ou many defects. My view i_s that for the first time, in the last 30 years, tlit opposition parties have combined together and the people have placod them in power in the interest of democracy, which supposes the existence of two parties, with an alterm tive party always ready to rule th< country, we should give some time fpr the Janata Party also. Even scientists are likely to *coirmA* mistakes. They learn things by trial and error. Similarly, the Janata Party shoald learn and they should take into consideration the points made] y the opposition Members.

The first Bill s in regard to the year 1975-76. Tl is also covers the allocation for the Home Ministry. In 1976, one Sarkar: a Commission was appointed on the basis of a petition presented by the present Chief Minister to go into t le excesses commit, ted by the forme;; Chief Minister of Tamil Nadu. But till this day, neither the interim repoit nor the final report has been laid on the Table of either of the Houses. Unfortunately, on the 8th Mach, when both the Houses were in Session, a report appeared in all tie English dailies as well as in the regional language dailies about the i exclusions and the contents of the Sa - karia Commission's final lepcrt. It *h* said to be running into more than 1; 00 pages.

SHRI HAMID ALI SCHAMNAD: There is also the 3rover Commission in Bangalore.

Shri V. V. SWVMINATHAN; Are we to depend upo i the mercy of Mr. Kuldip Nayar and the Press to know the contents of th s report? Is it not the privilege of the Members of Parliament to kno v the contents? I would request the hon. Finance Minister to convey this to the Home Minister to place these reports on the Table of the Hou3e So that Members of Parliament are not placed in an awkward position. It is the same Mr. Kuldip Nayar, who predicted the 1977 elections. I would like to know whether Mr. Kuldip Nayar, who had a pipeline with the previous Cabinet, is still having the same pipeline witft the present Cabinet also. The Members of Parliament should be made aware of the contents of the Sarkaria Commission'3 leports.

In regard to the second Appropriation Bill, last lime, it was said that the deficit would be less than Rs. 100 crores. But this year, the deficit has gone up t_0 more than Rs. 1,000 crores. In the other House, it was pointed out that the amount of Income-Tax arrears owing to the Government was between Rs. 700 and Rs. 1,000 crores. There are alfo many big monopoly houses which owe hundreds of crores to the Government. If, the Government really $take_s$ effective, steps to collect these aviears, there would certainly be no deficit. Last time, the Finance Minister gave many concessions and expected that the industrialists would invest a r-izeabl* amount out of their profit in setting up new industries, in developing or moderning their own industries. But unfortunately, it has always been the tradition of our industries to report sick. They always expect some sort of doctoring by the Government and the financial institutions. This has to be stopped.

The Finance Ministry has announced that they want to import gold from foreign countries and release the gold reserves from inside the country to cover some deficit. This is welcome especially by the women section. It is not as if the women have some fancy towards their precious yellow metal. In the form of jewellery it i_s an easily negotiable instrument. It i_s some sort of a demand draft and it can be easily converted. It is like a recurring deposit. But I would like to point out to the hon.

[Shri V. V. Swaminathan] Minister that even though there has been no official import of gold during the last 30 years, 1.500 tonnes of gold had come into the country through illegal means.

It is reported by the Bullion Association of Bombay that in 1977 alone 40 tonnes of gold, worth Rs. 225 crores—this i3 50 per cent of the annual demand of our country—have come into the country through illegal means. So, to discourage smuggling the Finance Minister has announced the intention to import gold from outside for the purpose of making jewellery for export and also to liberalise the Gold Control Act in the interest of ordinary goldsmiths and other jewellery dealers. In thi^ connection, I have to point out that in the whole of India the gold refining process is done only at Bombay. Tamil Nadu being the Peninsular region, the dealers from this State find it difficult for going to Bombay every time for melting or refining gold. It is the most cumbersome process. It is most uneconomical. If a small dealer in Tamil Nadu wants to have one hundred grams of gold to be purified, he has to take it to Bombay. If he does not go personally, he has to spend Rs. 35 to send a parcel and another Rs. 35 to get the parcel back. In between there are agents fixed for all the dealers. The agent gets Rs. 50 per hundred grama and finally he has to give Rs. 140 for purification. Then, lesides the purification charges, he has to pay 2 per cent surcharges on purification. There is one more thing. Suppose, there is a lower denomination than 10 grams. The Purification Department, Bombay, is not prepared to give it to the deal-;:. The dealer mu."t have another deal within six months to get it back. If some other deal is r.ot made within six months, he is a permanent lo3er to *get* back the balance, even the lowest denomination of is 9.5 grams. This is nothing but cheating the traders. We have got licensed dealers and certified goldsmiths. These small dealers will be dealing with 50 or 100 grams every month. So, when the Ministry is going to liberalise the Gold Control Orders and help the artisans, I would request the Minister to consider this fact that the licensed dealers and the certified goldsmiths are permitted to melt at least 50 to 100 grams of gold. They should also be allowed to make and remake jewels. Otherwise, they will be at the mercy of the Excise and Customs people and they will be harassed. You must believe our certified goldsmiths. Even though you have got vigilant officers in the Excise and Customs Department, in one year of 1977 we got 40 tonnes of gold coming into the country through illegal means. So, we must believe our certified goldsmiths and licensed dealers, we must establish as many purification centres as possible in all capital cities of States like Calcutta, Madras, Mysore and other places, even at Airport stations like Coir/ibatore, Madu-rai, Trichi, Trivandrum, Hyderabad, must be provided with purification machinery so that our dealers and other people have not to go to Bombay for even one hundred grams of gold to be purified.

Coming to another point, in 1977 at the instance of the Planning Commission, the Madras Government set up an Expert Committee to suggest some rapid transit system for about 20 km from Thiruvettriyoor to Kasturba Nagar. The Expert Committee recommended it and the Railway Department also recommended it to the Planning Commission. The Planning Commission itself observed in 1977 that it has to be taken up and implemented before 1981. This is rail on

the surface system. It is 5 P.M. after all 20 kilometres. Even

fur these 20 kilometeres, the Planning Commission again wanted to appoint some expert committee, some study group. That also considered it and recommended at least the first

stage in the first ihase. This first stage is 5.2 kms. iron Madras Beach to Barathisala. It ms to be taken up. The Madras Gov :rnment has agreed to give 6.6 hectares of land worth about Rs. 63 lakh . They are prepared to give it free oi cost and the expert committee or tie study group has given a unanimcas opinion that in Madras city, the road transport has reached the saturation point and the Rapid Transport system—surface rail is the most essential, economical, technically feas: sle and unavoidable system. Furthe r, Sir, in ali State transport organ:-ations, the Central Government through th_e Railway Department is paying a certain amount a_s compensatior In Madras, the State Road Transport Corporation is a State undertan Jig but the Railway Department has not paid even a single paisa till ttlis time as compensation amount or to improve the Road Transport Corpi ration. They say-that the Madr is Road Transport Corporation h; , been established under the Compa lies Act and it is not the creature of I he legislature. If it is the creature of the legislature, brought about by an Act of the State Legislature, what our Government says then they can consider it. I would submit tiiat the State Road Transport Corpoi ition pf Tamil Nadu is a cent per cei t State undertaking. It is only a teel nical difference that it i_s organised i tider the Companies Act. Therefore, [would request the Central Government to come forward and help he said Corporation and the first stage in the first phase of the Rapid Transit System. Thank you.

श्री कल्पनाथ राय (उत्तर प्रदेश) : आरदणीय उपसभाध्यक्ष महोदय, जनता सरकार ने ग्रामीण अर्थ व्यवस्था को मजबूत करने का जो आवाहन किया है या उसका जो नाम ले रही है, मैं इस विचार से सहमत हूं। लेकिन सब से दुर्भाग्यपूर्ण बात यह है कि जो पिछले साल बजट में ग्रामीण विकास के लिए, इरीगेशन के लिए, बिजली के क्षेत्र में और ग्राम सुधार के लिए एलोकेशन किया गया उसका यूटीलाइजेशन नहीं हुआ।

The investment which was allocated in the field of agriculture, which was allocated in the field of electricity, in the field of irrigation in that Budget has not been utilised for the development of the rural areas

ग्रामीण विकास के लिए बजट में जो एलोकेशन हुआ उसका इस्तेमाल नहीं हुआ। एक तरफ सरकार यह कहती है कि हमारे पास रिसोर्सेज नहीं हैं और औद्योगिक तरक्की के लिए हमारे पास साधन नहीं हैं, कृषि क्षेत्र के विकास के लिए हमारे पास साधनों की कमी है, हम अपने देश की जनता पर टैक्स नहीं लगा सकते दूसरी तरफ इस सरकार ने ग्रामीण विकास के लिए जिस रुपये का प्रावधान किया है उस का पूरा यूटीलाइजेशन नहीं कर रही है। आज जनता सरकार ने पब्लिक सेक्टर से हट कर प्राइवेट सेक्टर के दृष्टिकोण को अपनाया है। उस दृष्टिकोण के कारण न केवल औद्योगिक जगत में हमारा नुकसान होगा, कृषि जगत में भी भयंकर नुकसान होने वाला है। इस सरकार के दृष्टिकोण में पब्लिक सेक्टर इकोनोमी की जगह प्राइवेट सेक्टर को प्राथमिकता दी गई है। इस सरकार के दृष्टिकोण में अरबन विकास का नाम तो लिया गया है, ग्रामीण विकास की बात तो की गई है लेकिन मैं आपसे कहना चहता हूं आज इस सरकार की गलत नीतियों के कारण हिन्दुस्तान का किसान तबाह और परेशान हो उठा है। जनता सरकार के आने के बाद लैंड लगान की वसूली बहुत जबरदस्त हो रही है। मैं जनता पार्टी के नेता महादेव प्रसाद वर्मा, रणबीर सिंह जो यहां पर किसानों के प्रतिनिधि हैं, मंत्री राम कृपाल

[श्री कल्पनाथ राय]

सिंह जो गांव के रहने वाले हैं, मैं उनसे पूछना चाहता हूं। इस जनता सरकार के आने के बाद दो चीजें हुई हैं। एक तरफ ग्रामीण इलाकों में लगान की वसूली आठ गुना, दस गुना की तेजी से वसूल की जा रही है जिसके परिणामस्वरूप ग्रामीण अर्थ-व्यवस्था में, ग्रामों में एकदम एक बैचेनी छा गयी है और दूसरी तरफ, उपसभाध्यक्ष महोदय, किसान के खेतों में जो चीजें पैदा हो रही हैं, वह मिट्टी के दाम बिक रही हैं। आचार्य रंगा ने तम्बाकू के सवाल को उठाया कि तम्बाकू पैदा करने वाले किसानों को तम्बाकू का उचित मूल्य नहीं मिल रहा है। महाराष्ट्र की हमारी पार्टी के नेता पाटिल साहब ने सवाल उठाया कि जो रूई के कपास के उत्पादक हैं, उनको उसका उचित मूल्य नहीं मिल रहा है और टैक्सटाईल मिल ओनर्स उन सूत पैदा करने वाले किसानों को लूट रहे हैं।

उपसभाध्यक्ष महोदय, इसी सदन में मैंने उत्तर प्रदेश, बिहार, मध्य प्रदेश और तमिलनाडु तथा आंध्र के गन्ना किसानों का सवाल उठाया था. केन्द्रीय सरकार ने, एग्रीकल्चरल प्राईस कमीशन ने, राज्य सरकारों ने तथा गन्ना मिल मालिकों ने यह तय किया कि हम रुपये 12-50 पैसे के हिसाब से किसानों को गन्ने का दाम देंगे लेकिन आज छः रुपये के हिसाब से भी गन्ना नहीं बिक रहा है। उपसभाध्यक्ष महोदय, मैं इस सदन में वित्त मंत्री महोदय से निवेदन करना चाहता हूं कि जब आपकी अपनी हकूमत ने ग्राम विकास का नारा दिया तो फिर आपकी ही सरकार के नेतृत्व में आठ गुना मालगुजारी क्यों वसूल की जा रही है। आज जो कैश क्राप्स हैं चाहे गन्ना हो, तम्बाकू हो ये सब मिट्टी के दाम बिक रहे हैं। ऐसी स्थिति में, मैं चाहता हूं कि आप गेहूं के दामों का निर्धारण कीजिए। चूंकि जनता सरकार के जमाने में कारखानों में बनने वाली चीजों के दाम डेढ़े और दुगने हो गये हैं तथा किसानों के खेतों में पैदा होने वाली चीजों के दाम उचित नहीं मिल रहे हैं इसलिए मैं इस सरकार से निवेदन करता हूं कि जो इनपुट्स आफ क्रास है उसको मद्देनजर रखते हुए यह सरकार किसानों के लेवी गेहूं का दाम 125 रुपये क्विटल निर्धारित करे। यदि यह सरकार 125 रुपये क्विटल गेहूं के दाम निर्धारित नहीं करती है तो हिन्दुस्तान की अर्थव्यवस्था की कमर टूट जायेगी।

उपसभाध्यक्ष महोदय, इस देश मे बाढ़ आती है, सूखे पड़ते हैं--शहरी क्षेत्र वालों की कार का बीमा होता है, ट्रैक्टर का होता है, ट्रक का होता है जीवन का होता है-- मगर हिन्दुस्तान के 70 लाख गांवों के 80 फीसदी किसान जो देश मे अनाज पैदा करते हैं, गेहूं पैदा करते हैं, कपास पैदा करते हैं गुड़ पैदा करते हैं, जीवन की आवश्यक वस्तुएं पैदा करते हैं, मैं पूछना चाहता हूं कि उनकी फसलों का बीमा कब होगा? यदि सरकार हिन्दुस्तान के किसानों का नाम लेती है-- यह प्रश्न किसी पार्टी का नहीं है, कांग्रेस पार्टी का नहीं है, जनता पार्टी का नहीं है बल्कि यह एक राष्ट्रीय प्रश्न है--तो देखना यह है कि यह सरकार किसानों की फसल का बीमा लागू करती है या नहीं करती है। मेरा कहना यह है कि जब तक यह सरकार क्राप प्रोडक्शन की प्लानिंग नहीं बनाती तब तक वह एडीबुल आयल की समस्या को हल नहीं कर सकती, तब तक यह सरकार मस्टर्ड आयल की समस्या को हल नहीं कर सकती है। जब तक यह सरकार क्राप प्लानिंग की व्यवस्था नहीं करती, क्राप प्लानिंग के अनुकूल उत्पादन नहीं करती और उस उत्पादन का किसान के खेतों में पैदा होने वाली चीजों का और फसलों का इन्श्योरेंस नहीं होता तब तक मैं यह कहना चाहता हूं कि किसानों की जिन्दगी सुरक्षित नहीं है। उसके मन में उत्सुकता नहीं होगी, राष्ट्रीय चेतना नहीं होगी कि वे देश के उत्पादन को

मन से या मजबूती से करें । किसानों के हितों को सोचने वाले वित्त मंत्री जी क्या आप ग्रामीण क्षेत्रों में रहने वाले किसानों की फसल के बीमे की योजना को लागू करेंगे। मैं आपसे कहना चाहता हूं कि यदि आपने फसल बीमा योजना को लागू कर दिया तो हिन्दुस्तान के इतिहास में आपका नाम अमर रहेगा । क्योंकि यह एक ऐसा बुनियादी सवाल है जिससे पूरी ग्रामीण अर्थ-व्यवस्था का रिश्ता जुड़ा हुआ है ।

मेरा जो दूसरा बड़ा प्रश्न है वह दाम नीति का है । यह सरकार हिन्दुस्तान ऐसे देश में जहां 60 करोड़ की आबादी है, इतने बड़े मुल्क में फ्री ट्रेडिंग को चला नहीं सकती । जो सरकार फ्री ट्रेड के तरीके को अपनायेगी प्राइवेट सेक्टर की इकानामी को हिन्दुस्तान में चलाना चाहेगी वह सरकार मैं कहना चाहता हूं कि इस मुल्क में हुकूमत नहीं चला सकती है। आदरणीय उपसभाध्यक्ष महोदय, जीवन की जो आवश्यक वस्तुएं हैं उनकी स्टेट ट्रेडिंग होनी चाहिए । रोटी, कपड़ा, मकान, दवा और शिक्षा ये पांच चीजें ऐसी हैं कि इनको इस देश की जनता को मुहैय्या कराना किसी भी सरकार का दायित्व है चाहे वह कांग्रेस पार्टी की सरकार हो या जनता पार्टी की सरकार हो । रोटी, कपड़ा, मकान, दवा और शिक्षा, इन पांचों चीजों को सरकारी नियंत्रण से संचालित करना चाहिए । उपसभाध्यक्ष महोदय, फूडग्रेन ट्रेडिंग यानी गेहूं है, दालें हैं, एडिबिल आइल्स हैं, जैसे मस्टर्ड आइल है, जो भी चीजें हम रोजमर्रा की जिन्दगी में इस्तेमाल करते हैं इनका राजकीय व्यापार—

State trading s lould come in those commodities wh:ch are the necessities oi life.

जिनके बिना कोई व्यक्ति जीवित नहीं रह सकता उन चीजों को तो पब्लिक सेक्टर के अन्दर लाना चाहिए चाहे वह कारखानों में बनने वाली चीजें हों या खेती में पैदा होने वाली चीजें हों, गेहूं चावल आदि का व्यापार, इस काम को स्टेट ट्रेडिंग द्वारा फोरन लागू करना चाहिए यदि वे शोषकों और लुटेरों के पंजों से किसानों के हितों की रक्षा करना चाहते हैं। आदरणीय उपसभाध्यक्ष महोदय, कपड़ा कपास से पैदा होता है, कपास के उत्पादकों के संबंध में श्री पाटील इस सदन में प्रस्ताव लाए थे और लगातार हम मांग करते जा रहे हैं कि कपास की भी खरीद और फरोख्त सरकारी एजेंसी से होनी चाहिए । जब तक कपास को स्टेट ट्रेडिंग के अन्तर्गत नहीं लाया जाता तब तक मिल-मालिकों की लूट लगातार बढ़ती रहेगी, देश के गरीबों के तन में वस्त्र नहीं रहेगा, लगातार शोषण की प्रक्रिया बनी रहेगी । इसलिए हमारी मांग है कि सरकार टेक्सटाइल इंडस्ट्री का भी राष्ट्रीयकरण करे ।

आदरणीय महोदय, क्या इस देश की हालत है ? क्या सबके लिए दवा उपलब्ध है ? इस मुल्क में 15 प्रतिशत लोगों के दवा की व्यवस्था है और हिन्दुस्तान की दवाओं को 11 मल्टीनेशनल कंपनियां बना रही हैं— 9 करोड़ की उनकी पूंजी और 1500 करोड़ रु० उनका मुनाफा । हिन्दुस्तान की विदेशी मल्टी नेशनल ड्रग कम्पनीज का राष्ट्रीयकरण कलम की एक नोक से कैबिनेट को एक घंटे के अन्दर करना चाहिए ।

आदरणीय उपसभाध्यक्ष महोदय, हाउसिंग की इतनी बड़ी समस्या देश के अन्दर है । पिछली सरकार ने परिवार नियोजन को राष्ट्रीय स्तर पर चलाया था लेकिन परिवार नियोजन का मखौल उड़ा कर सरकार ने इलेक्शन का इश्यू बना दिया और जब कि पिछली सरकार में परिवार नियोजन 70 लाख हुआ तो इस साल सरकार ने 2 लाख किया । परिवार नियोजन कोई कांग्रेस पार्टी का सवाल नहीं होना चाहिए,

[श्री कल्पनाथ राय]

कोई जनता पार्टी का सवाल नहीं होना चहिए; यह एक राष्ट्रीय सवाल है कि हिन्दुस्तान की बढ़ती हुई जनसंख्या का नियंत्रित कैसे किया जाए और जो हिन्दुस्तान की जनसंख्या है उनको कैसे अच्छा जीवन बिताने का अवसर प्रदान किया जाए। यह कोई पार्टी का सवाल नहीं है बल्कि राष्ट्र का सवाल है और इस सवाल पर हिन्दुस्तान के सारे राजनैतिक दलों को मिल कर विचार करना चाहिए।

आदरणीय महोदय, मैं आप से निवेदन कर रहा था ग्रामीण अर्थ व्यवस्था के संबंध में लेकिन इस सरकार ने क्या किया? सरकार का सारा ध्यान हिन्दुस्तान के चतुर्दिक विकास की तरफ होना चाहिए लेकिन सरकार का पूरा ध्यान पिछले सरकार के चरित्र-हनन में लगा हुआ है। मैं साफ तौर से कहना चाहता हूं, आज देश के सामने दो राष्ट्रीय संकट हैं और दोनों राष्ट्रीय संकट के सवालों पर हिन्दुस्तान के सारे विरोधी दलों को इकट्ठा होकर विचार करना चाहिए—
A natural consensus should emerge on the two questions, that is, the closure of educational institutions throughout the country and the crime situation in the whole country.
हिन्दुस्तान में बढ़ते हुए अपराध और हिन्दुस्तान में बन्द हो रहे विश्वविद्यालय और कालेज, ये दोनों सवाल राष्ट्रीय सवाल बन चुके हैं और इन दोनों सवालों पर इस मुल्क की सारी पार्टियों ने मिल कर, सरकारी पार्टियों और विरोधी पार्टियों दोनों ने मिल कर, अगर निश्चय और अमल नहीं किया तो इस सरकार को बहुत जल्द जाना होगा और फिर राष्ट्र का भविष्य बड़ा अंधकारमय होगा। इसलिए इस राष्ट्र के शिक्षण के सवाल पर और क्राइम के सवाल पर मोरारजी देसाई और भूतपूर्व प्रधान मंत्री, वर्तमान गृह, मंत्री, कम्युनिस्ट पार्टी, मार्क्सवादी कम्युनिस्ट पार्टी, अन्ना डी एम के, डी एम के, इन सब को मिल कर आपसे में मतैक्य स्थापित करना चाहिए। पर वरना क्या मैं नहीं जानता कि क्यों शिक्षा संस्थायें बन्द हो रही हैं आज मेरे बगल में गोरखपुर विश्व विद्यालय बंद हो रहा है। दूसरी तरफ बनारस हिन्दु युनिवर्सिटी बंद हो रही है। यह जनता पार्टी ने नहीं बंद करायी हैं या कांग्रेस पार्टी ने नहीं बंद करायी है। यह तो ऐसा विकट सवाल है कि जिन पर हम को गम्भीरता से विचार करना चाहिए इस मुल्क में कुछ बुनियादी सवाल हैं जिन के ऊपर दोनों दलों को विचार करना चाहिए और देश को राष्ट्रीय संकट से बचाने का प्रयास करना चाहिए। यदि यह नहीं हुआ तो कांग्रेस ने अच्छा किया या नहीं किया, और जनता पार्टी ने जो कुछ किया या नहीं किया, लेकिन जैसे कांग्रेस चली गयी और वैसे ही यह जनता पार्टी भी चली जायगी लेकिन इसके साथ ही देश की जनता के मन में जो अविश्वास पैदा होगा, जो घोर असंतोष और घृणा पैदा होगी जनतांत्रिक प्रणाली के खिलाफ उस का क्या परिणाम होगा। क्या उस की प्रतिक्रिया होगी और क्या उस का राष्ट्रीय एकता पर असर होगा। देश राष्ट्रीय नीतियों से उस का क्या रिश्ता होगा यह तमाम से बुनियादी प्रश्न हैं। आज राज्य सभा का अंतिम दिन है, मैं चाहता हूं कि जनता सरकार इन पर विचार करें और राष्ट्रपति महोदय, संजीव रेड्डी साहब इन प्रश्नों पर विचार करने के लिये पहल करें।

केवल एक बात कह कर अपनी बात खत्म करता हूं प्राइवेट सेक्टर को कंसेशन दिया गया। पटेल साहब ने दिया 200 करोड़ रुपये का कंसेशन पिछले साल और प्राइवेट सेक्टर ने 1750 करोड़ का इंवेस्टमेंट प्राइवेट सेक्टर में किया। और फिर

200 करोड़ के कंसेशन पर 907 करोड़ का प्राइवेट इंवेस्टमेंट किया गया है । लगातार सरकार से वह सुविधायें लेते जा रहे हैं और उस के साथ ही प्राइवेट सेक्टर में इंवेस्टमेंट कम होता जा रहा है । ऐसा क्यों है इस का जवाब पटेल साहब देंगे । अपने मुल्क की इकोनामी को मजबूत बनाने के लिये हिन्दुस्तान में पब्लिक सेक्टर इकोनामी की नींव पंडित जवाहर लाल नहरू ने डाली थी और मजबूत की थी और उस का परिणाम कि 3231 करोड़ यानी 33 अरब रुपया देश की पब्लिक सेक्टर इकोनामी में लग रहा है और उस में लाखों लोगों को इंप्लायमेंट मिल रहा है । इस लिये जब तक प्राइवेट सेक्टर इकोनामी को हिन्दुस्तान में पब्लिक सेक्टर इकोनामी में नहीं बदला जायगा हिन्दुस्तान की सस्याओं का हल होने वाला नहीं है ।

एक बुनियादी बात कह कर अपनी बात खत्म करता हूं । सरकार दाम नीति निर्धारित करती है । प्राइस पालिसी शुड बी फिक्स्ड । किसानों के खेतों में पैदा होने वाली चीजें जितनी लागत में पैदा होती है उस के डेढ़े दाम पर बिकें और जो चीजें कारखानों में पैदा होती हैं उस के डेढ़े या दुगने दाम पर बिकें । लेकिन आज ऐसा नहीं हो रहा है । हिन्दुस्तान के कारखानों में बनने वाली तपेदिक की सुई जो एक आने में बनती है आज हिन्दुस्तान के बाजार में बिकती है 14 आने में यानी देश की गरीब जनता के फेफड़े पर 13 आने का टैक्स लगा हुआ है । एक आने की सुई 14 आने में । एक आना बोतल मिट्टी का तेल तैयार होता है लेकिन वह गोरखपुर में बिक रहा है 3 रुपये बोतल में । चार आने गज कपड़ा बनता है लेकिन बिकता है 5 रुपये गज में । तो हिन्दुस्तान के कारखाने में बनने वालीचीजों के दाम 20 गुना' तीस गुना, पचास गुना सौ गुना हैं और किसानों के खेतों में पैदा होने वाली चीजों के दाम उस को पूरे नहीं मिलते। उस की लागत से भी कम पैसा उस को मिलता है उन चीजों का । वह चीजें मिट्टी के मोल बिकी हैं । तो कैसे इस देश की राष्ट्रीय अर्थ व्यवस्था का निर्माण होगा । यह राष्ट्रीय सवाल है और इस लिये इस सरकार को एक बिल पावर के साथ आना चाहिए । जब हम पार्टी के दायरे से ऊपर उठ कर सोचेंगे तभी इन का हल मिल सकता है । हिन्दुस्तान का भविष्य अंधकारमय है । दलगत माध्यम से उठ कर अगर इन सवालों को नहीं सोचा जायगा तो अनारर्की को आने से कोई रोक नहीं सकता ।

उपसभाध्यक्ष महोदय, चौधरी चरण सिंह ने कहा कि यह इन्दिरा कांग्रेस वायलेन्स को भड़का रही है। चौधरी साहब आप रियल प्राबलम को हल नहीं करेंगे और यही कहेंगे कि कांग्रेस पार्टी वायलेन्स भड़का रही है। जब कांग्रेस सत्ता में थी, तो भी यही बयान आते थे कि विरोधी दल हिंसा भड़का रहे हैं। लेकिन असल बात तो यह है कि न आप हिंसा भड़का रहे हैं और न कांग्रेस (आई) हिंसा भड़का रही है। समस्याओं के पेट में से हिंसा भड़क रही है। 10 करोड़ बेकार लोगों की रोटी-रोजी की यदि व्यवस्था नहीं की गई, तो याद रखना यही दस करोड़ जनता सरकार के कार्यालयों पर कब्जा कर लेंगे, तुम्हारे रेडियो पर, पालियामेन्ट पर कब्जा कर लेंगे। तुम्हारी पालियामेन्ट को चलने नहीं देंगे यदि बेकारी की समस्या को हल नहीं किया गया।

ग्रामीण अवस्था सुधारने की बात की जाती है। हिन्दुस्तान के गांवों में 70 फीसदी किसान अढ़ाई हैक्टेयर से कम खेत जोतते हैं, 50 फीसदी एक एकड़ से कम जोतते हैं और 15 फीसदी किसान ऐसे जिनके पास ज़मीन है, लेकिन ज़मीन पर काम नहीं करते हैं।

[श्री कल्पनाथ राय]

जब तक कि हिन्दुस्तान के गांवों में, प्राडक्शन और सोसायटी, सामाजिक, उत्पादन और उत्पादक में रिश्ता नहीं जुड़ता और सोशल स्ट्रक्चर को चेन्ज नहीं करते हैं, हिन्दुस्तान की ग्रामीण अवस्था में सुधार नहीं होने वाला है।

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): You please stop. There are other members also to speak. You give some chance to ethers also. Be democratic.

श्री कल्पनाथ राय : लण्ड रिफार्मस का इम्पलीमेन्ट करो और ग्रामीण अर्थ-व्यवस्था के लिये जो बजट की व्यवस्था है उसका सन्तुलन करें। जब इस बजट व्यवस्था का सही इस्तेमाल किया जायगा तब गांधी जी के सपने, जवाहरलाल के सपने और इन्दिरा गांधी के सपनों के शक्तिशाली हिन्दुस्तान का निर्माण कर सकेंगे।

TH3 VICE CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Dr. •Chakrabarti, you take five or six .minutes. Then Mr. Varma will speak.

DR. RAJAT KUMAR CHAKRABARTI; I will not take very much time of the House.

Mr. Vice-Chairman, Sir understand that in the other House while the Budget discussion was going on, scsne of the Hon. Members mentioned that they gave sa'nction to the appropriation but that they seldom discussed what was happening to that money, where it was going and how it was spent. There are many organisations, but usually it has been found that the money is not bei'ng spent truly and correctly.

Sir, yesterday, in a Bengali newspaper of Calcutta, one of the topmost leaders of West Bengal has asked, "What is a sarkar" He has replied it in Bengali, meaning that a Government is equal to the Ministry plus the bureaucracy.

Sir, the other day, while a discussion was going on, Bhola Paswan Shastriji said that he had participated in the Budget debate 32 times. He came very close to say the correct thing but he did not utter it. Sir, the Ministries -may ccme and go and different parties may come to power, but after all who is preparing the Budget? The Budget is prepared by a section of the people which is continuing from the British regime, the bureaucracy. So, unless and until there is a change in the whole bureaucratic system and unless and until there is a local reform in the system, since they do not have the feelings for the 60 per cent or the 70 per cent of the people living in the villages, for whom we are shedding crocodile tears all these years, this thing caYinot change.

Sir, about two weeks ago I mentioned about one corruption case in the Calcutta Port Trust, T .mentioned in this House that Rs. 4.27 lakhs high denomination notes were submitted by the Calcutta Port Trust, and the unscrupulous officers, taking advantage of that, in collusion with the business people, made money. In that regard I put one question also. That question came up on the 16th. It is starred question No. 492. There I asked who were the people who deposited this money, how the Calcutta Port Trust got the high denomination notes and how they could on a single day deposit Rs. 4.27 lakhs in cash. Sir, you will be surprised to know that the answer says it is "on account of entry tax collected by them on behalf of the Government of West Bengal". They say this money came as entry tax. Now, the answer to part (c) says:

"Calcutta Port Trust have reported that names and particulars of the parties who deposited the said 427 notes are not available because keeping such records was not necessary."

Sir, how is the whole administration going on? All the 427 one-thousand-rupee n tes were deposited ia the Calcutta I ort Trust and they do not keep any tccount. Sir, if they are collecting the entry tax on behalf of the West Ben£ al Government and depositing it in tie State Bank, then there is a particular counter, counter No. 7 where t-uch entry tax is to be deposited and on each cheque and each note, this number will be stamped. So I asked the question whether any inv 3stigation has been made to find out if these stamps are there on the 427 one-thousand-rupee notes which have been deposited and by whom they were deposited. But no answer came lecause I know that certain officials in the Ministry here are in collusion with the Chairman and the FA & C \0 of Calcutta Port Trust. They do .ot want to go deep into this matter. But I have got certain facts with m> . It is unfortunate that the hon. Minister nas not made enquiries to find out how far the statement of t ie Port Trust Administration, 0"n ' rhich he relied, was true and if any ligher denomination notes had been e icashed in the name of "Entry Tax'".

There are ma-iy consignments of import which attract entry tax and the Calcutta Por in accordance with an agreement wih the State Government, realises tl e tax *on* behalf of the latter and d posits in an account opened specifical y for this purpose with the Statae 5ank of India. Under normal practice, the Trustees should not have with them more than a day's collection.

If an investigation is made, it may be found that (n the 10th January, 1978, the Trustei s deposited the entry tax collected b? them till the 9th January, 1978. And so, there might have been collei tion for the period from the 10th January to the 16th January with th *'.m* before demonetisation. During this period, the collection at Jetty Collection Office on account of entry tax was to the tune of Rs. 1.36 iakh'-. Ninety per cent of the entry tax is collected at the Jetty Collection Office. If it is presumed that everyone has tendered tax in one-thousand-rupee notes whenever he is required to pay tax of more than Rs. 1,000, the number of such notes could not be more than 136.

The FA & CAO of the Calcutta Port Trust has cnade out a list of collections for the period from the 2nd January to the 16th January, 1978 showing therein that Rs. 3.06 lakhs had been collected on account of entry tax during this period. But the statement has not indicated as to how much out of this amount is in cheque and how much in cash. **Out** of a total collection of Rs. 3.06 lakhs, the receipt in cheque was to the tune of Rs. 1.78 lakhs. And even if everyone deposited the rest of the amount in one-thousand-rupee notes, the number could not be more than 128. Sir, the administration has replied that because they are collecting the entry tax pn behalf of the State Government and they are depositing it with the State Ba'nk, they have nothing to do with this money. This is entirely false. What they have done is, en the 27th/28th December, 1977 the Port Trust took out Rs. 15 lakhs out of this fund. The usual pratice is that the officers take **out** this money from the fund and put it in the stock market and make some money, and then put it back. The money that was taken out on the 27th December has been paid back on the 15th March this year. So, this is the type of practice, as you can see, which is going on and even if we find out, nobody is going to check that. And the Ministry will simply rely en the bureaucracy and on whatever answer comes from them. I would i:ke the hon. Minister to enquire into three things. Firstly, he should check whether there is the stamp of counter No. 7 on these one-thousand-rupee notes or not. Secondly, he should find out whether the serial numbers of the notes that have been deposited are there and whether a single person has deposited so many

[Dr. Ranjit Kumar Chakrabarty]

notes at a time. Thirdly, a senior accounts officer over there, because he did not agree to toy the line of the Chairman, has been punished. This should be enquired into. These three things may be enquired into. I would only refer to two or three nawies of people who deposited this tax with the P.ort Trust. This is from a carbon copy oi the report which came from the Calcutta Port Trust to the Ministry of Shipping and Transport in connection with the question which I asked. On the 10th January, 1978, the MMTc deposited Rs. 2,660 and Rs 1,700 and M.M. & Co. Rs 2,824.10 and Rs. 5590.60. There are several other companies with amounts against their names. On 11-1.1978 also there are companies and amounts. And out of these amounts which have been mentioned over here, more than 50 per cent have been paid in cheque and the rest in cash. So, I would like to wind up simply saying that whatever you do, whatever the intention of the Ministry, whatever the intention of the honourable Finance Minister, it is not going to save the country, it is not going to improve the standard of living and the living conditions of our people. There is no point in crying hoarse that corrupt practices are going on and we have to put an end to them I do 'not think corruption is going to be eradicated unless and until we take a deep look into the whole thing as it exists now.

Before I finish—this is my last speech because I am retiring now— I will take only one minute and I would like to make a suggestion to the House and the suggestion is we should make bribe a legal thing. We should put sc much bribe for such and such a work, so much bribe should be paid for getting a particular type of work from a particular place. Bribe should be legalised so that we, the poor people outside, know in order to get our things done out of a system how much money should be paid for what action and to which quarters. It is no use shedding crocodile tears and crying hoarse that we must check corruption because this is a system which we have inherited from the British regime and we can never erase corruption, we can never check corruption and whatever you do, you can never do good to the country, so long as the present state of affairs exists. Thank vou.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Mr. Varma, ycu may take fifteen minutes.

SHRI MAHADEO PRASAD VARMA (Uttar Pradesh): I will not take more than fifteen minutes and I require no reminder.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): Anyway, I will remind you two minutes earlier.

श्री महादेव प्रसाद वर्मा : उपसभाध्यक्ष जी, पहले तो मैं माननीय वित्त मंत्री जी को इस बात के लिये बधाई देना चाहता हूं कि साल भर से हम लोग इस बात की टोह में थे कि जनता पार्टी का रुख क्या हो, ठीक पता भी नहीं चलता था। बजट से ही इस रुख का पता चला। मैं मानता हूं एक साल या दो साल से रुख का पता नहीं चलता, लेकिन जनता पार्टी का जो मनिफेस्टो था उसका रुख जनतंत्र को आधार बनाते हुए, देश की आर्थिक व्यवस्था कैसे संभाली जाये, उसकी उन्नति के लिये क्या किया जाये, इस तरफ रुख गया था। इसके दो आधार हैं—एक तो स्वावलम्बी कृषि पशुपालन और दूसरा है स्वावलम्बी दस्तकारी, स्माल स्केल कोटेज इंडस्ट्री। इन्हीं दोनों के ऊपर जनतंत्र और देश की स्मृद्धि और बेरोजगारी के सवाल का रुख आता है। इस बजट के अदर इस तरफ कदम उठा है। आप भी जानते हैं और सभी समझते हैं कि कोई एक साल में उसकी पूर्ति नहीं हो सकती। लेकिन जिस तरफ कदम उठा है वह सराहनीय है। इसलिये मैं कह रहा हूं कि छोटी-मोटी चीजों को लेकर रोज हम लड़ते हैं वे अलग चीजें हैं और देश

के बुनियादी सवाल कुछ अलग हैं। आज मुझे बड़ी प्रसन्नता है कि माननीय कल्प नाथ जी ने एक बड़ा सुन्दर सुझाव दिया कि राष्ट्रीय समस्याओं को हल करने के लिये राष्ट्रीय स्तर पर विचार-विमर्श होना चाहिये, जिनको पार्टी से ऊपर रखा जाये। यह बहुत जरूरी है। इस देश में अगर हमको जनतंत्र चलाना है और देश की समृद्धि में भी सफलता लेनी है तो दो बातों पर ध्यान रखना होगा। पूंजीपतियों के हाथ में अगर सम्पत्ति का केन्द्रीयकरण होता है तो सत्ता और शक्ति के केन्द्रीयकरण को कोई रोक नहीं सकता। अगर नौकरशाही के हाथ में स्टेट कंट्रोल के नाम पर अपनी इस सत्ता को, आर्थिक व्यवस्था को, उनके हाथों में दी तो इस देश की नौकरशाही जनतंत्र नहीं रहने देगी। स्टेट कंट्रोल के माने होते हैं ब्यूरोक्रेसी। इन दो भयानक खतरों के बीच से बच कर आप देश को समृद्धि की तरफ कैसे ले जायेंगे यह एक कठिन प्रश्न है और उसमें हमको सब से काम लेना पड़ेगा। उसके लिए हमारे पास एक ही रास्ता है और वह यह है कि कुछ बुनियादी और बेसिक इंडस्ट्रीज को छोड़कर बाकी हमारे देश में जितनी भी उपभोग की सामग्री पैदा करने वाली इंडस्ट्रीज हैं या जो कंज़्यूमर इंडस्ट्रीज हैं उनको जितना जल्दी हो सके डिसेंट्रेलाइज करके छोटे-छोटे कारखानों को छोटे-छोटे आदमियों के हाथ में पहुंचा देना चाहिए। मैं समझता हूं कि इसी में देश का भविष्य है। वरना हम अगर इसी प्रकार से चलते रहे तो न तो इस देश से भ्रष्टाचार समाप्त होगा और न ही बेरोजगारी दूर होगी और न ही इस देश से अव्यवस्था दूर होगी। अगर हमने डिसेंट्रेलाइजेशन की नीति नहीं अपनाई तो जनतंत्र भी हमारे देश में नहीं रह सकता है। अन्त में हमको हताश होना पड़ेगा और हमारे देश की जनता भी हताश हो जायेगी। उस प्रकार की स्थिति में इस देश का भविष्य क्या होगा, यह भगवान ही जाने। इसलिए आज मैं इस बात के लिए मंत्री महोदय को बधाई देता हूं कि इस बजट में, चाहे थोड़े रूप में ही सही, एक कदम उठाया गया है।

अब मैं आपके सामने जो मुश्किलात आने वाली हैं और जिनको नजर-अन्दाज नहीं किया जा सकता है, उनको रखना चाहता हूं। हमारे सामने सबसे पहली मुश्किल तो यह है कि हमारे देश में कुछ निर्माण के नाम पर और कुछ बड़ी योजनाओं के नाम पर कुछ बड़े-बड़े सफेद हाथी पाल लिये गये हैं जिनको आज आपको किसी न किसी तरह से पालना है और उनके लिए इस बजट में उचित प्रावधान करना है। बजट का एक बहुत बड़ा अंश इन सफेद हाथियों पर खर्च हो जाता है। आपका पांव इसमें फंसा हुआ है। आप इससे निकल नहीं सकते हैं। दूसरी मुश्किल आप सामने यह है कि हमारे बजट का 50 फीसदी भाग शासन व्यवस्था पर खर्च हो जाता है और जो 50 फीसदी बचता है उसमें से 30 फीसदी तो भ्रष्टाचार पर चला जाता है और शेष केवल मात्र 20 फीसदी भाग निर्माण के कार्यों पर खर्च हो पाता है। हर स्थान पर इसी प्रकार की स्थिति है। तीसरी कठिनाई आपके सामने यह है कि जब आप डिसेन्ट्रेलाइजेशन की बात करते हैं तो आपके खिलाफ एक आवाज उठाई जाती है। इस देश में जो पूंजीपति हैं और जो बड़े-बड़े पैसे वाले लोग हैं, वे डिसेन्ट्रेलाइजेशन की बात सुन कर आपके विरोध में खड़े हो जाते हैं। आप जानते हैं कि उनके पास इस देश में बड़े-बड़े अखबार हैं। वे इन अखबारों के जरिए इस प्रकार की गलत बातें उठा देते हैं और आपको इस प्रकार की पेचीदा स्थिति में डाल देते हैं कि आपके लिए काम करना बहुत कठिन हो जाता है। इसके विपरीत हमारे देश में जो ग्रामीण जनता है उसके पास अपनी कोई आवाज नहीं है। आप जिस ग्रामीण अर्थ व्यवस्था की बात करते हैं उसकी तरफ आपको इस देश के पूंजीपति लोग नहीं ले जाने देते हैं। हमारे देश की ग्रामीण जनता

[श्री महादेव प्रसाद वर्मा]

गूंगी और बहरी है। हर चीज पर पूंजी-पतियों का वर्चस्व है। हमारे देश के पूंजी-पतियों का हमारे समाज पर जो वर्चस्व बना हुआ है उसको वे हटने नहीं देना चाहते हैं। यह भी आपके सामने सबसे बड़ी कठिनाई है। सारे प्रचार साधन उनके पास हैं। वे आपकी बातों का इस प्रकार से मजाक बना देते हैं कि आप कुछ नहीं कर पाते हैं। मैं आपको इस बात के लिए आगाह कर देना चाहता हूं कि इस देश में आपकी डिसेन्ट्रे-लाइजेशन की नीति पर इसी प्रकार का गलत वातावरण बनाया जाएगा। इसलिए मैं यह निवेदन करना चाहता हूं कि इन तीन कठि-नाइयों के चलते आपको अपना रास्ता बनाना है। इस सम्बन्ध में मैं अपने कुछ विनम्र सुझाव देना चाहता हूं। पहली बात तो यह कि मैं श्री कल्प नाथ राय की इस बात से बहुत सहमत हूं कि अब इस देश में कन्सन्ट्रेशन की नीति को समाप्त किया जाना चाहिए और देश के निर्माण के कामों में इस नीति को बिलकुल त्याग देना चाहिए। मैं समझता हूं कि राजनैतिक दांवपेच तो चलते रहते हैं, लेकिन वे देश की कास्ट पर नहीं होने चाहिएं। मुझे इस बात के लिए क्षमा कीजिएगा कि पिछले 30 सालों से हमारे देश में विरोधी पक्ष का विरोध बहुत कन्स्ट्रक्टिव नहीं रहा है। देश को उसका खामियाजा भी भुगतना पड़ा। अब हमें इस देश में व्यर्थ के संघर्ष की नीति को छोड़ देना चाहिए और देश निर्माण के कामों में लग जाना चाहिए। इसके साथ-साथ आज जो लोग विरोधी दलों में बैठे हुए हैं, उनके ऊपर भी बहुत बड़ी जिम्मेदारी है। मैं यह मानता हूं कि हम लोगों को यह बात याद रखनी चाहिए कि हमने जिन बातों को लेकर आन्दोलन और प्रदर्शन किये उनमें बहुत सी चीजें गलत थीं और नहीं होनी चाहिए थीं। विरोधी पक्ष से मेरा यह कहना है कि आप 30 साल तक शासन में रह चुके हैं। आप उन कठिनाइयों को जानते हैं जो देश को समृद्ध बनाने के रास्ते में आती रहती हैं। इसलिए आज आपके सहयोग की नितान्त आवश्यकता है। देश की समृद्धि और निर्माण के लिए एक विशेष प्रकार के वातावरण की आवश्यकता होती है। ऐसी स्थिति में देशभक्ति का यह तकाजा है कि एक विशेष प्रकार का वातावरण हमारे देश में बनाया जाय, जिससे इस देश का सही निर्माण हो सके। हो सकता है कि जो लोग आज सरकार में हैं उन्होंने कुछ इसी प्रकार के मामलों पर आन्दोलन किया हो। आपसे देश यह आशा नहीं रखेगा कि आप उस स्थिति को समझते हुए, उस कठिनाई को जानते हुए मुल्क के रास्ते में कोई रोड़ा अड़ायें। इस तरह की चीज, इस तरह की स्थिति अगर पैदा हुई तो यह बड़ा भयानक होगा और देश इस बात के लिये आपको कभी क्षमा नहीं करेगा। सरकरी पक्ष से मेरा कहना है कि दावत दीजिये। हम भी गांधीवादी अपने को कहते हैं और हम भी विकेन्द्रित व्यवस्था की बात करते हैं। हम खेती की तरक्की की बात करते हैं, हम भी गांवों को उठाने की बात करते हैं। कांग्रेस की तरफ से भी यही बातें कही गई हैं। अगर कहीं कोई फर्क है तो वह मामूली सा है जो नहीं के बराबर है। फिर बात क्या है ? क्यों नहीं इस विषय में बैठ कर कोई रास्ता निकाल सकते ? निकाल सकते हैं, अगर सलाह हो। अगर देश को उठाना है तो यह बात तय है कि हड़तालें बन्द करनी पड़ेंगी, ताला-बन्दी खत्म करनी पड़ेगी। कैसे होगी यह बात इसके लिये यह जरूरी है कि जहां जायज मांगें हैं, वहां आप इह तरह का विधान रखें, इस तरह का इन्तजाम रखें कि वहां फिर आन्दोलन की जरूरत न पड़े। माननीय मन्त्री जी माफ करेंगे, 1976 में इंशोरेन्स वालों का, जिनका सवाल सुबह उठा था—डेवलपमेंट आफिसर—उनके साथ काम करने का जो वायदा था वह तोड़ दिया। क्यों तोड़ दिया ? और अगर तोड़ दिया तो बगैर आन्दोलन के आपने उस पर ध्यान क्यों नहीं दिया। मैं यह कह रहा हूं कि चाहे वह मजदूरों का मसला हो, चाहे वह

सरकारी कर्मचारियों का मसला हो, इस तरह की उनसे बात होनी चाहिए कि आपको देश के लिये हड़ताल बन्द करनी पड़ेगी, पूंजीपतियों को कहा जाय कि आपको तालाबन्दी बन्द करनी पड़ेगी। हमारा और सारे देश का यह फर्ज हो जाता है कि हम इसको देखें और यदि कोई जेनुयन ग्रीवांसेज उनकी हैं तो उसको आन्दोलन के पहले ही हल करें। यह तभी हो सकेगा जब हम राष्ट्रीय स्तर पर इस बात को सोचेंगे कि हड़ताल कैसे बन्द हो, तालाबन्दी कैसे रोकी जाये और देश की सारी शक्ति को, मजदूर से लेकर सरकारी कर्मचारी तक, सब को हम देश के निर्माण में भागीदार बनाने के लिये कैसे प्रभावित कर सकें। यह तभी हो पायेगा जब कि यह ओछी राजनीति बन्द होगी। हम एक दूसरे से घृणा करें और अखबारों में कुछ खबरों को लेकर यहां राज्य सभा तथा लोक सभा में गाली-गलौज हो, यह देश के निर्माण का रास्ता नहीं होगा। तो इसलिये आज जरूरत इस बात की है कि सरकार दावत दे सारे विरोधी पक्ष के लोगों को, सारे इस तरह के लोगों को और उनके सामने यह सवाल रखे कि देश के निर्माण में किस तरह के कदमों की आवश्यकता है। आप बताइये कि इसमें कौन आपकी बाधा है और अगर कोई बाधा नहीं है तो देश के सामने आप 70 फीसदी, 80 फीसदी और 90 फीसदी शुरू में, प्रारम्भ में रख सकते हैं डिसेन्ट्रेलाइजेशन, एजूकेशन पालिसी और हड़ताल या तालाबन्दी के बारे में। सारी पार्टियां, सारे लोग एक मत होकर अगर कोई एक चीज राष्ट्रीय नीति के सन्दर्भ में दें तो देश को राहत मिलेगी, उसको आगे बढ़ाने का मार्ग देश को मिल जायेगा।

चौथी चीज जो मुझे कहनी है वह यह है कि चाहे राजनीतिक लोग रहे हों, चाहे सरकारी कर्मचारी रहे हों और चाहे मजदूर रहे हों और चाहे पूंजीपति रहे हों, तरक्की का दृष्टिकोण जो हमने पिछले 30 सालों से देखा, यह डेवलपमेंट हुआ कि कितना हम अधिक से अधिक देश से लें और कम से कम हम कितना देश को दें, हमारा कन्ट्रीब्यूशन कम से कम कितना हो और देश से प्राप्त हमारे ऊपर ज्यादा से ज्यादा कितना हो, यह दृष्टिकोण रहा है। यह उल्टी गंगा है। इससे देश विकास नहीं कर सकता। हमें यह वातावरण जो है इसको तब्दील करना पड़ेगा। हम कितना ज्यादा से ज्यादा कन्ट्रीब्यूट कर सकते हैं, एक कार्यकर्ता की हैसियत से, एक नेता की हैसियत से, एक कर्मचारी की हैसियत से या एक मजदूर की हैसियत से, ज्यादा से ज्यादा हम कितना देश को कन्ट्रीब्यूट कर सकते हैं, कम से कम लेकर, यह वातावरण पैदा करना चाहिए। यह वातावरण बनाना आसान नहीं है। लेकिन बगैर ऐसे वातावरण के निर्माण किये आप देश का निर्माण नहीं कर सकते, आप आसानी से नहीं उठ सकते। कितना ही भीड़-भड़क्का कीजिये, कितना एक दूसरे को नंगा करके खड़ा कर दीजिये, कितना एक दूसरे को गाली देकर खड़ा कर दीजिये, इससे देश नहीं उठ सकता है। देश को उठाने की प्रक्रिया यह है कि देश के जन-जन के अन्दर में यह भावना आये कि हमें देश को कितना देना है। अगर हम यह पैदा न कर सके तो देश तरक्की नहीं कर सकता। गांधी जी ने इसे यज्ञ की तरह से माना था। जिस समय 1930-32 में जवान जब गोली खाने को तैयार रहते थे, उस समय किसी ने यह नहीं सोचा था कि किसी समय वह एम०एल०ए, एम०पी० और मिनिस्टर होकर देश का शासन चलायेगा। इस तरह के वातावरण से ही देश बनता है। इस तरह का वातावरण कैसे बनेगा यह हमारे नेताओं को सोचना है, चाहे वह इस पक्ष के हों और चाहे वे उस पक्ष के हों और देश के हित की नीति इसको सोचनी है। उसकी शुरुआत यों हो सकती है। मेरा सुझाव है कि संसद् सदस्य, यहां के मन्त्रिमण्डल और ए क्लास के सरकारी कर्मचारी जो हैं उनको स्वतः कह देना चाहिए कि आज से मैं पांच प्रतिशत अपने वेतन में कटौती करता हूं।

[श्री महादेव प्रसाद वर्मा]

मैं जानता हूं कि यह कोई बहुत बड़ी रकम नहीं होगी, बहुत छोटी रकम होगी, लेकिन उसका सारे देश पर एक मनोवैज्ञानिक असर पड़ेगा और जो वातावरण मैं कह रहा हूं उसके बनने में सहायता मिलेगी। आज हम कन्ट्रीब्यूशन की बात नहीं सोच रहे हैं, खसोट की बात सोच रहे हैं और अगर बड़े अधिकारी, मन्त्रीमण्डल के सदस्यों और संसद् सदस्यों ने इस बात को तय कर लिया तो देश के अन्दर एक नया वातावरण बनेगा। मांग की बात कम होगी, देने की बात बढ़ेगी। यह मेरा एक विनम्र सुझाव है।

पांचवीं चीज जो मुझे कहनी है। मैं कई बार कह चुका हूं। कोई जाति-पांति के नाम से नहीं कह रहा हूं। केवल इसलिए कह रहा हूं कि इस देश में जाति-पांति एक बला है। यह आज की नहीं है। आपकी पैदा की हुई नहीं है। हमारी पैदा की हुई नहीं है। यह हम को विरासत में, बपौती में मिली है। ऐसे विरासत में मिली है कि इस देश में मुसलमान भी आए और धर्म फैला और उसके साथ जात-पांत फैली, जुलाहा, कुबड़ा आए। इसाई बेचारे भी ईसाई मत में आ गए। उनमें हरिजन और ब्राह्मण ईसाई कहने लगे। यह इस देश की बदकिस्मती है कि इस देश में जाति-पांति की बुराई आई है। जहां उसके साथ खूबियां आई हैं उसकी खामियों को भी हमको भोगना पड़ रहा है। कांग्रेस का भी हमेशा दावा रहा है और सभी शुभचिंतकों का इस देश में दावा रहा है कि या इस देश में जाति-पांति रहेगी या जनतन्त्र रहेगा। अंधेरा और उजाला दोनों साथ-साथ नहीं चल सकते। जब इसको तोड़ना है तो यह बातों से नहीं टूटेगी। इसको तोड़ने की एक प्रक्रिया बनानी पड़ेगी और वह प्रक्रिया यह है कि आप अब यह नहीं सोच सकते कि किसी चमार और ब्राह्मण में अन्तर्जातीय विवाह करवा दें। यह असम्भव है। नाजायज ताल्लुक भले हो जाएं जायज नहीं ही सकते। क्योंकि उसके आर्थिक, सामाजिक, शैक्षिक स्तर में बड़ा अन्तर है। इस सारे अन्तर को खत्म करना होगा। उनमें से यह है कि इस देश में केवल 10–15 प्रतिशत लोग सारे जनतन्त्र पर, शासनतन्त्र पर छाए हुए है। मैं नहीं कहता कि मुझे उनसे कोई गुरेज है, लेकिन इससे गुरेज जरूर है कि आप 90 प्रतिशत जनता को बाहर रख कर जनतन्त्र को चला लें, यह सम्भव नहीं होगा। अभी बिहार में जो कुछ हुआ उस पर लोगों ने एतराज किया गलत, एतराज किया। मैं यह कहना चाहता हूं जिस दिन गिरे हुए लोगों को आप शासन-तन्त्र में स्थापित कर देंगे देश के उठाने में आपको मदद मिलेगी। इस काम में मदद मिलेगी। इसलिए मैं कह रहा हूं जाति-पांति के लिहाज से देश के उत्थान के लिहाज से नहीं इन गरीब तबकों की जो आज तक शासन में नहीं हैं उनको स्थान देना लाजमी है . . .

THE VICE-CHAIRMAN: (SHRI U. K. LAKSHMANA GOWDA): Please conclude.

श्री महादेव प्रसाद वर्मा : अन्त में सब से मुख्य प्रश्न सन् 1950 में नेहरू जी और टण्डन जी के सामने लखनऊ में मैंने कहा था। उसी को आज फिर दोहरा रहा हूं। मैंने कहा था पण्डित जी आप सब सवाल छोड़ दीजिए, लेकिन जिस तरह की तालीम आप दे रहे हैं यह तालीम देश के अन्दर कंस की फौज पैदा करेगी, क्योंकि उसके अन्दर रचना का कोई शऊर नहीं है। न वह आज खेतीहर पैदा कर सकती है, न दस्तकार जो अच्छा काम कर ले वह पैदा कर सकती है। देश के निर्माण के लिए उसका हिस्सा नहीं है। उसका एक ही काम होगा आप नौकरियां दे दें, कुर्सियों पर बैठा दें, दूसरे लोग काम करें और शान के साथ जिन्दगी चले, इस तरह से देश चलने वाला नहीं है। यह देश का निर्माता नहीं होगा, यह गोकुल को बनाने वाला नहीं होगा यह गोकुल को उजाड़ने वाला कंस का सिपाही होगा। यह कृष्ण का ग्वालबाल नहीं होगा। इसलिए

शिक्षा व्यवस्था को एक ऐसे ढांचे में ढालिए जिससे देश को एक रचनात्मक नेतृत्व मिल सके इसलिए मेरा विनम्र सुझाव है कि जहां आप इण्डस्ट्री के डिसेंट्रलाइजेशन की तरफ ध्यान दे रहे है वहां एक बार यह मैंने भी कहा था कि अगर 25 साल के अन्दर आप इस दिशा को बदल नहीं सके 25 साल पहुंचते पहुंचते अगर पढ़े लिखे नौजवान को नौकरी नहीं दे सकें और नोकरी न देकर उसकी जरूरत की पूर्ति न कर सके तो वे रेल, तार और डाक को तोड़ेंगे, आपकी शासन व्यवस्था को चलने नहीं देंगे, यह मैंने सन 51 सितम्बर में कहा था—मैं यह कह रहा हूं कि आपको, देश की जो अर्थ-व्यवस्था होगी उसी के अनुरूप शिक्षा को ढालना होगा। लोग कहते है कि शिक्षा को ठीक करो, शिक्षा बुनियादी तौर से गलत दिशा में जा रही है। लेकिन मैं पूछना चाहता हूं कि आप क्या बुनियादी परिवर्तन करियेगा? शिक्षा का सवाल अकेला नहीं है, उसको हम अकेले हल नही कर सकते है। यह समस्या हमारी अर्थ-व्यवस्था और सामाजिक व्यवस्था से जुड़ी हुई है। हमारी आर्थिक व्यवस्था और दृष्टिकोण साफ नहीं है, यह आप नहीं देख रहे है इसलिए अगर पांच साल के बाद विकेन्द्रित अर्थ-व्यवस्था देश में बैठानी है तो शिक्षा को दिशा उसी तरह देनी होगी। इसलिए मेरा कहना है यह कि जहां आप अर्थ-व्यवस्था को विकेन्द्रित करके, डीसेंट्रलाइज करके ले जाना चाहते है वहां माननीय मन्त्री जी से मेरा अन्तिम अनुरोध यह है कि कम से कम 10-20 या 25 ऐसे स्कूल आप खोलें आज ही से खोलें, जो स्वावलम्बी हों। उनमें किसी इण्डस्ट्री को लेकर, डेरी फार्म को लेकर एग्रीकल्चर को लेकर आप प्रेक्टिकल ट्रेनिंग दीजिए जिससे कि पांच साल के बाद जो नौजवान निकलें तो उनको आप उस काम में फिट कर सकें। इस तरफ भी आपको ध्यान देने की जरूरत है।

एक बात और अन्त में मैं कह देना चाहता हूं। इस माननीय सदन से देश को बहुत आशा है और इस सदन में जब गड़बड़ चीजें होती है तो उसका असर देश पर भी पड़ता है। देश के लोग आशा करते है, आकांक्षा रखते है, इच्छा रखते है कि कम से कम राज्य सभा के अन्दर इस तरह की चीजें नहीं होंगी। मैं एक ही मिसाल दे देता हूं। प्वाइण्ट आफ आर्डर एक महत्वपूर्ण अधिकार सदस्यों का है लेकिन उसका कितना दुरुपयोग होता है, इसको सब लोग देखते है, गैलरियों में बैठे हुए देखते हैं, आप भी इसको जानते हैं, और सारी प्रैस भी जानती है। देश में इसका इफेक्ट क्या होगा? इसलिए मैं आपसे विनम्र अनुरोध कर रहा हूं कि बहस के स्तर को ऊंचा उठा दिया जाय। छोटी छोटी बातों के ऊपर अगर इस सदन में लड़ाई चलेगी तो यह कहर ढा देगी। यह नक्शा जब देश के सामने जायेगा तो जो देश की अपेक्षा है उस अपेक्षा की पूर्ति हम नहीं कर सकेंगे और अपने कर्तव्य से नीचे गिर जायेंगे।

SHRI SATISH AGARWAL: Mr. Vice-Chairman, Sir, I thank the hon. Members who have given very valuable suggestions while participating in the debate on the two Appropriation Bills. Much has not been said so far as the Appropriation Bill relating to the excess demands is concerned. This is but natural for the opposition Members because the excess demands relate to the period 1975-76 which includes the period of emergency. But it goes to the credit of the Janata Party Members who did not exploit this opportunity to criticise the then Government. The political aspect of whatever happened during the emergency has been undone. But these are financial obligations and under the Constitution the incoming Government is duty-bound to regularise what happened during the regime of the past Government with whose political philosophy or actions the new Government may differ. Sir, I have nothing to say with regard to the ex-

[Shri Satish Agarwal]

cess demands and the Appropriation Bill relating to the period 1975-76 which is mean about Rs. 115.75 crores. No new points have been raised and no reply is needed.

Much has been said with regard to the supplementary demands which relate to the period 1977-78. Before I say something more, I would like to make it very clear that I am not dwelling on or I am not replying to the political questions posed here. Neither is it proper nor necessary nor is there sufficient time to meet all those points. But before I go further, I would like to give one clarification. One hon. Member referred to the Supplementary Demand of Rs. 3,764 crores as mentioned in the Bill. This is notional because Rs. 2,950 crores were adjustments connected with the discharge of Treasury bills. This Demand merely represents return of moneys invested with Government by commercial banks, State Governments or cancellation of bills issued to the RBI on the basis of day-to-day cash balance. Secondly, Rs. 220 croros were conversion of loans to the Bokaro Steel Limited into equity. To this extent, 'here will be the receipt of equivalent loans getting repaid and hence **after** deducting this amount, the real additional expenditure will be Rs. 593.87 crores. This is one clarification.

Sir, a point was raised here as to what this Government is doing with regard to tax arrears. In this connection, 1 would like to submit before this hon. House that the total tax arrears on the direct and indirect taxes side is Rs. 746.55 crores. On the direct taxes side, it is Rs. 616.80 crores and on the indirect taxes side, it is Rs. 129.75 crores. that means excise, customs and foreign travel taxes. Sir, some hon. Members made a point that there are hundred and thousands of crores of rupees pending against large houses. I would only submit for the information of this hon. House that as on 31-3-1976, in the case of cases involving more than Rs. 25 lakhs, the arrears figure was Rs. 229 crores only. On 31-3-1977, after realisation, the figure came down to Rs. 179 crores. Similarly, Sir, there were 54 cases against 26 large houses involving more than Rs. 10 lakhs, and as on 31-3-1976, the amount outstanding was Rs. 33 crores.

SHRI LAKSHMANA MAHAPATRO: There is a confusion. Is it Rs. 10 lakhs each?

SHRI SATISH AGARWAL: More than Rs. 10 lakhs and above. It may be Rs. 50 lakhs and it may be Rs. 60 lakhs. The figure is Rs. 33 crores.

SHRI LAKSHMANA MAHAPATRO: About the other people, there is no figure.

SHRI SATISH AGARWAL: Sir, on * 31-3-1977, against 30 large houses, the figure stood at Rs. 26 crores. Sir, for the information of the hon. Members I may also mention that during 1977, upto 30th September, 1977, that means during six months, out of these Rs. 26 crores, we have been able to realise Rs. 4.5 crores. I think many of the cases are pending adjudication in the courts; injunctions have been issued, revision applications are pending and there are stay orders also. So, a major percentage of the amount is involved in stay orders and injunctions at this time and this year. We have issued instructions to our Department. Last year or the year before last, the recovery percentage against the arrears had been 12 per cent and in some cases 18 per cent. But this time we have fixed the target at 25 per cent and we hope to achieve this.

Sir, some reference was made to the smuggling activities also. I would not like to take much time of this hon. House but I would like to say only this much. I am not aware of the figures that 40 tonnes of gold was smuggled into this country. This may be a study of the Bombay Bullion Association. But I am sure if gold is

smuggled into t sis country, it is an offence. If anybody is aware of the commission of the offence, he is duty-hound under the law t0 report the matter to the Go^ ernment or the nearest police station. If any person of the Bombay Eullion Association has got information with regard to the commission of the offi nee or the smuggling of gold into this country, under the Criminal Procedu :e Code(he is duty-bound to report tl e matter to the Government or to th j nearest police station. And if the} have knowledge aboul it and h they fail to do so, it is a ; jrious matter. I cannot commit *i* lat way. But this is definite that smuggling rn gold had been there lot since last year but since several 3 ears before, and we are very vigilant 1 bout it. And this is one good reason t at despite our preventive measures and despite the application of ttu COFEPOSA on a selective basis, the Government thought it fit for the first time, and as a part of anti-si luggling measure—after independence the import of gold into this country w is banned—decided ultimately to sell Government gold and to import gol 1 for export of jewellery also. T is is the position,

so far as I his matter is con-6 P.M. cerned. But we arc doing our best tc tackle the problem and 1 would request the hon. Members in opposi ion to consider it in the light of thi fact that on the 21st March, 1977, 3 ou let off more than 2,000 smuggle s in this country. You revoked the eJ lergency...

SHRI KALP NA"H RAI: You demanded their releas:.

SHRI SATISH AGARWAL: These smugglers were let off. Now, in the background of the release of more than 2,000 smuggler; in this country on the 21st of Mar :h, and with the arrest of only 166]ersons under the -COFEPOSA on a sej active basis up to 25th February, 197£. the use of the COFEPOSA on a selective basis, tightening the prevt ntive machinery, and with all that we have been able to contain si niggling, and I can definitely say, on the basis of the figures of seizure, if they are any indication of this fact—and I *t.ra* quoting that in 1974 the figure of seizures was Rs. 60 crores, that in 1975 it was Rs. 45 crores, that in 1976 it was Rs. 36 crores, that in 1977 it was Rs. 29.40 crores—that smuggling is very much contained. But we are not satisfied and we are trying to rationalise the whole department, strengthen the preventive machinery and provide necessary equipment to the anti-smuggling staff. I appeal and seek the co-operation of all the hon. Members of this House in this direction. I have addressed personal letters to the hon. Members and any suggestions in this regard will be most welcome. This is also a national problem and not a party problem either of the Janata Party or of the Congress Party. As has been well said by my hon. friend, Mr. Kalp Nath Rai, supported by Vermaji and many others, there are certain issues in this country which need to be viewed in a more broader outlook and perspective, rising above party considerations. The problem of law and order is on?, the problem of educational studies is another and the problem of developing this country is yet another. Similarly, the problem of combating smuggling is also one such problem. So, let us hope that we shall be able to seek the co-operation of all the Members of this House. With these words, Sir, I assure you that we will pay our best attention to all the suggestions that have been made here. We shall do our best to see that the Budget provisions are implemented faithfully, that there is no squandering of money, that there is no wastage of money and that whatever is sanctioned and authorised by this hon. House and by Parliament, every penny of it we are able to use most honestly, sincerely and with integrity. Thank you very much, Sir.

SHRI JAHARLAL BANERJEE (West Bengal)-. What about the high denomination notes which have been deposited?

SHRI SATISH AGARWAL; That Bill is coming up for discussion tomorrow.

SHRI LAKSHMANA MAHAPATRO: Sir, one has got the assist. ance of eyes, ears and tongue to perceive things. I hear beautiful things said here but when I go out with wide open eyes, I see everything dark and when I taste my eatables, they are bitter. How can I reconcile, let him say.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): We will take up the first Appropriation Bill first. The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1976, in excess of the amounts granted for those services and for that year, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted,

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): We shall now take up clause-by-clause consideration of the Bill,

Clauses 2 *and* 3 *and the Schedule w°re added to the Bill.*

Clause 1, *the Enacting Formula and the Title were added to the Bill.*

SHRI SATISH AGARWAL: Sir, I move:

"That the Bill be returned."

The *question was put and the motion was adopted,*

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1977-78, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA); We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 *an^*, *he Schedule *were added to the Bill,*

Clause 1, the Enacting Formula and *the Title were added to the Bill.*

SHRI SATISH AGARWAL: Sir, I move-.

"That the Bill be returned."

The question was put and the motion was adopted.

SHRI BIPINPAL DAS: Sir, I suggest that the other part of the Business as notified in the Order Paper may be taken up tomorrow.

THE VICE-CHAIRMAN (SHRI U. K. LAKSHMANA GOWDA): There is suggested that we take up the other business tomorrow.

SEVERAL HON. MEMBERS: Yusr yes.

MESSAGE FROM THE LOK SABHA

The Hindustan Tractors Limited (Acquisition and Transfer of Under-takings) Bill, 1978

THE VICE-CHAIRMAN (SHRI U. K .LAKSHMANA GOWDA): There is a message now.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rifle 96 of the Rules of